

# **LOK SABHA DEBATES**

**(Original Version)**

**Eleventh Session**

**(Seventeenth Lok Sabha)**



*(Vol. XXIII contains Nos.11 to 20)*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**EDITORIAL BOARD**

Utpal Kumar Singh

**Secretary-General  
Lok Sabha**

Vinay Kumar Mohan

**Joint Secretary**

Jai Mukesh Shukla

**Director**

Narad Prasad Kimothi

Sunita Thapliyal

**Joint Director**

Meenakshi Rawat

Anil Kumar Chopra

**Editor**

**© 2023 Lok Sabha Secretariat**

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

## C O N T E N T S

**Seventeenth Series, Vol. XXIII, Eleventh Session, 2023/1945 (Saka)  
No. 18, Thursday, March 23, 2023/ Chaitra 02, 1945 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
<b>REFERENCES BY THE SPEAKER</b>	
Homage to Martyrs of Freedom Movement and Obituary References	10-11
<b>ORAL ANSWER TO QUESTION</b>	
* Starred Question No. 321(23.03.2023)	13-14
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 301 to 320 (22.03.2023) and 322 to 340 (23.03.2023)	15-176
Unstarred Question Nos. 3451 to 3680 (22.03.2023) and 3681 to 3910(23.03.2023)	177-1445

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

**PAPERS LAID ON THE TABLE** 1446-1461

**STANDING COMMITTEE ON FINANCE**

54<sup>th</sup> to 58<sup>th</sup> Reports 1462

**STANDING COMMITTEE ON PETROLEUM AND  
NATURAL GAS**

18<sup>th</sup> and 19<sup>th</sup> Reports 1463

**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT**

45<sup>th</sup> to 47<sup>th</sup> Reports 1464

**STANDING COMMITTEE ON INDUSTRY**

319<sup>th</sup> to 321<sup>st</sup> Reports 1465

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION  
NO. 201 DATED 02.02.2023 REGARDING 'LOSS TO AVIATION  
INDUSTRY' ALONGWITH REASONS FOR DELAY**

1466-1480

**STATEMENT BY MINISTER**

1481

Status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Water Resources on Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti

**Er. Bishweswar Tudu**

1481

<b>MATTERS UNDER RULE 377</b>	1482-1510
(i) Need to constitute Nepali Language Promotion Council <b>Shri Raju Bista</b>	1482-1483
(ii) Need to provide compensation to farmers of Ganganagar Parliamentary Constituency who lost their crops due to heavy rains and hailstorm <b>Shri Nihal Chand Chouhan</b>	1484
(iii) Need to connect religious and tourist places in Kanker Parliamentary Constituency under the National Ropeways Development Programme <b>Shri Mohan Mandavi</b>	1485
(iv) Need to reduce the use of chemical fertilizers and pesticides in agricultural production and take steps to prevent its harmful impact <b>Dr. Dhal Singh Bisen</b>	1486
(v) Regarding introduction of B. Tech courses at Assam Energy Institute <b>Shri Topon Kumar Gogoi</b>	1487
(vi) Need to resolve the problems of land holders whose land have been acquired by CCL in Chatra Parliamentary Constituency <b>Shri Sunil Kumar Singh</b>	1488-1489
(vii) Regarding refunds to people of Wardha Parliamentary Constituency who invested in Sahara Group of Companies <b>Shri Ramdas Tadas</b>	1490

- (viii) Regarding water shortage in Delhi  
**Shri Parvesh Sahib Singh Verma** 1491
- (ix) Need to regularize the services of contractual teachers in Kasturba Gandhi Balika Vidyalaya in Maharashtra  
**Dr. Heena Vijaykumar Gavit** 1492
- (x) Regarding installation of a dedicated transmitter with studio facilities of FM AIR (LRS) in Jhargram district, West Bengal  
**Shri Kunar Hembram** 1493
- (xi) Need to set up potato based food processing industries in Shahjahapur Parliamentary Constituency and take steps for export of potato from the area  
**Shri Arun Kumar Sagar** 1494
- (xii) Need to provide funds for development of Sanjay-Dubri National Park and Tiger Reserve and tourist facilities in the Tiger Reserve  
**Shrimati Riti Pathak** 1495
- (xiii) Regarding arrest of indian fishermen by Sri Lankan Navy  
**Shri Su. Thirunavukkarasar** 1496
- (xiv) Regarding service conditions of Anganwadi workers  
**Shri V. K. Sreekandan** 1497
- (xv) Regarding review of the Pradhan Mantri Gram Sadak Yojana norms  
**Shri Rajmohan Unnithan** 1498

- (xvi) Need to grant approval to SITP (Scheme for Integrated Textile Park) and IPDS (Integrated Processing Development Scheme) for Salem District  
**Shri S.R. Parthiban** 1499
- (xvii) Need to curb the impact of hot summer on the farmers  
**Prof. Sougata Ray** 1500
- (xviii) Regarding condition of Ganges river in Bardhaman Purba Parliamentary Constituency  
**Shri Sunil Kumar Mondal** 1501-1502
- (xix) Regarding construction of newly proposed Kotipalli-Narasapuram railway line in Andhra Pradesh  
**Shri Raghu Rama Krishna Raju** 1503
- (xx) Regarding plight of undertrial prisoners in the country  
**Shri Kuruva Gorantla Madhav** 1504
- (xxi) Need to enhance the assistance under Penury Grant meant for financial assistance to non-pensioner ex-servicemen  
**Dr. Shrikant Eknath Shinde** 1505
- (xxii) Need to set up a centre of Rashtriya Natya Vidyalaya, Delhi in Valmikinagar Parliamentary Constituency  
**Shri Sunil Kumar** 1506
- (xxiii) Regarding review of the Ayushman Bharat Yojana  
**Shri Chandra Sekhar Sahu** 1507

(xxiv) Need to take stringent action against illegal mining of sand and soil in Amroha and Hapur districts, Uttar Pradesh	<b>Kunwar Danish Ali</b>	1508
(xxv) Regarding setting up of a warehouse and a plant or an advanced canning factory to produce and preserve coconut products in Ramanathapuram Parliamentary Constituency	<b>Shri K. Navaskani</b>	1509
(xxvi) Regarding installation of a statue of Dr. B.R. Ambedkar in the premises of Supreme Court of India	<b>Dr. Thol Thirumaavalavan</b>	1510
<b>UNION BUDGET (2023-2024) – DEMANDS FOR GRANTS SUBMISSION OF OUTSTANDING DEMANDS TO VOTE OF THE HOUSE (GUILLOTINE)</b>		1513-1558
Cut Motions		1513-1551
Cut Motions-Negatived		1551
Demands –Voted		1552-1558
<b>APPROPRIATION BILL, 2023</b>		1559-1560
Motion to Consider		1559
Shrimati Nirmala Sitharaman		1559
Clauses 2 to 4 and 1		1560
Motion to Pass		1560



**\*ANNEXURE – I**

Member-wise Index to Starred Questions(22.03.2023)	1522
Member-wise Index to Starred Questions (23.03.2023)	1523
Member-wise Index to Unstarred Questions (22.03.2023)	1524-1530
Member-wise Index to Unstarred Questions (23.03.2023)	1531-1537

**\*ANNEXURE – II**

Ministry-wise Index to Starred Questions (22.03.2023)	1538
Ministry-wise Index to Starred Questions(23.03.2023)	1539
Ministry-wise Index to Unstarred Questions(22.03.2023)	1540
Ministry-wise Index to Starred Questions(23.03.2023)	1541

---

\* Available in Master copy of Debate, placed in Library.

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shri Om Birla

**PANEL OF CHAIRPERSONS**

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

**SECRETARY GENERAL**

Shri Utpal Kumar Singh

## LOK SABHA DEBATES

---

---

LOK SABHA

-----

Thursday, March 23, 2023/ Chaitra 02, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

**[HON. SPEAKER *in the Chair*]**

... (व्यवधान)

**माननीय अध्यक्ष :** आप सभी बैठ जाइए।

**11.01 hrs**

**REFERENCES BY THE SPEAKER  
Homage to Martyrs of Freedom Movement  
and  
Obituary References**

**माननीय अध्यक्ष :** माननीय सदस्यगण, जैसा कि आप सब जानते हैं, वर्ष 1931 में आज ही के दिन भारत माता के तीन महान सपूतों भगत सिंह, सुखदेव और राजगुरु ने देश की स्वतंत्रता के लिए अपने प्राणों की आहुति दी थी।

इन महान वीरों ने भारत की स्वतंत्रता के लक्ष्य की प्राप्ति के लिए अल्प आयु में अपना सर्वोच्च बलिदान दिया और एक स्वाधीन एवं सशक्त राष्ट्र की नींव रखी। इन शहीदों की वीरता, शौर्य और देशभक्ति हमारे युवाओं और समस्त देशवासियों के लिए प्रेरणा का स्रोत रहेगी। इस अवसर पर, हम इन महान सपूतों की शहादत को नमन करते हैं।

हम सदन एवं समस्त राष्ट्र की ओर से इन अमर शहीदों को श्रद्धांजलि अर्पित करते हैं और अपने जीवन में उनके महान विचारों एवं आदर्शों के अनुसरण का संकल्प लेते हैं।

माननीय सदस्यगण, अत्यंत दुःख के साथ मुझे सभा को हमारे तीन पूर्व साथियों के निधन के बारे में सूचित करना है।

श्री सत्यब्रत मुखर्जी पश्चिम बंगाल के कृष्णानगर संसदीय निर्वाचन क्षेत्र से 13वीं लोक सभा के सदस्य थे। श्री मुखर्जी मानव संसाधन विकास संबंधी समिति के सदस्य थे।

उन्होंने रसायन और उर्वरक, सामाजिक न्याय और अधिकारिता, अंतरिक्ष, योजना, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय तथा वाणिज्य और उद्योग मंत्रालय के अतिरिक्त प्रभार के साथ-साथ परमाणु ऊर्जा विभाग में केंद्रीय राज्य मंत्री के पद पर भी कार्य किया। श्री सत्यब्रत मुखर्जी का निधन 3 मार्च, 2023 को 90 वर्ष की आयु में कोलकाता में हुआ।

श्री सोहन पोटाई अविभाजित मध्य प्रदेश राज्य के कांग्रेस संसदीय निर्वाचन क्षेत्र से 12वीं और 13वीं लोक सभा के सदस्य थे तथा छत्तीसगढ़ के कांग्रेस संसदीय निर्वाचन क्षेत्र से 14वीं और 15वीं लोक सभा के सदस्य थे।

श्री पोटाई ने रेलवे, सूचना प्रौद्योगिकी, अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण तथा खाद्य उपभोक्ता मामलों और सार्वजनिक वितरण संबंधी समितियों के सदस्य के रूप में कार्य किया। श्री सोहन पोटाई का निधन 9 मार्च, 2023 को 64 वर्ष की आयु में कांग्रेस में हुआ।

श्री रंगास्वामी ध्रुवनारायण कर्नाटक के चामराजनगर संसदीय निर्वाचन क्षेत्र से 15वीं और 16वीं लोक सभा के सदस्य थे।

श्री ध्रुवनारायण रक्षा, सामाजिक न्याय और अधिकारिता, प्राक्कलन, अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण तथा रसायन और उर्वरक संबंधी समितियों के सदस्य थे। इससे पूर्व, श्री रंगास्वामी जी दो कार्यकाल के लिए कर्नाटक विधान सभा के सदस्य थे।

श्री रंगास्वामी ध्रुवनारायण का निधन 11 मार्च, 2023 को 61 वर्ष की आयु में मैसूर में हुआ।

यह सभा हमारे पूर्व साथियों के निधन पर गहरा शोक व्यक्त करती है। यह सभा शोक संतप्त परिवारों के प्रति अपनी गहरी संवेदनाएं व्यक्त करती है।

अब यह सभा दिवंगत आत्माओं और हमारे स्वतंत्रता सेनानियों के लिए कुछ देर मौन रहेगी।

### **11.03 hrs**

*The Members then stood in the silence for a short while.*

\_\_\_\_\_

... (व्यवधान)

**माननीय अध्यक्ष :** प्रश्न संख्या - 321

... (व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्य, आप प्रश्न काल के बाद बोलिएगा।

... (व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्य, आप इतना नाराज मत होइए। प्रश्न काल के बाद मैं आपको बोलने की इजाजत दूंगा।

... (व्यवधान)

**माननीय अध्यक्ष :** आप वरिष्ठ सदस्य हैं। आपको प्रश्नकाल के बाद मैं बोलने की इजाजत दूंगा। मैंने किसी भी माननीय सदस्य को बोलने से नहीं रोका है। नियमों-प्रक्रियाओं के तहत आप सभी माननीय सदस्यों ने सदन के अंदर अपनी पूरी बात रखी है।

... (व्यवधान)

**माननीय अध्यक्ष :** मैं आज भी आप सभी से आग्रहपूर्वक निवेदन करता हूँ कि हर माननीय सदस्य को बोलने की स्वतंत्रता है। नियमों-प्रक्रियाओं के तहत सभी माननीय सदस्य इस सदन में बोल सकते हैं। यह सदन आपका अपना है।

... (व्यवधान)

**11.05 hrs****ORAL ANSWER TO QUESTION****माननीय अध्यक्ष :** प्रश्न संख्या - 321**(Q 321)****माननीय अध्यक्ष :** श्री गणेश सिंह जी, क्या आप प्रश्न पूछना चाहते हैं?

... (व्यवधान)

**श्री गणेश सिंह :** माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से प्रश्न करना चाहूंगा। ... (व्यवधान) मैं माननीय प्रधान मंत्री जी और माननीय मंत्री जी को बहुत-बहुत धन्यवाद दूंगा कि पूरे देश भर में नौ करोड़ से ज्यादा

घरों में महिलाओं के नाम पर जो एलपीजी के कनेक्शन्स दिए गए हैं, भारत के इतिहास में ऐसा पहली बार हुआ है। ... (व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्य, आप एक मिनट के लिए रुकिए।

... (व्यवधान)

**11.08 hrs**

*At this stage, Dr. T. Sumathy (A) Thamizhachi Thangapandian,  
Shri Gaurav Gogoi and some other hon. Members came  
and stood on the floor near the Table.*

... (व्यवधान)

**माननीय अध्यक्ष :** अधीर रंजन जी, आपने कैसे फैसला कर लिया कि मैं नहीं बोलने दूंगा? मैं चेयर से बोल रहा हूँ कि मैं नियमों-प्रक्रियाओं के तहत बोलने की इजाजत दूंगा।

... (व्यवधान)

**श्री गणेश सिंह :** आज उन घरों और झोपड़ियों में भी एलपीजी गैस पहुंच गई है, जहां कभी कोई कल्पना नहीं कर सकता था। ... (व्यवधान) एलपीजी कनेक्शन सिर्फ बड़े घरों में हुआ करता था, लेकिन आज गरीबों के घरों में भी एलपीजी के कनेक्शन्स पहुंच गए हैं। ... (व्यवधान)

माननीय अध्यक्ष महोदय, मैं माननीय मंत्री जी से कहूंगा कि क्या वे बड़े सिलेंडरों की जगह छोटे सिलेंडर बनाकर उन्हें गरीबों को देने की तैयारी कर रहे हैं? ... (व्यवधान)

**माननीय अध्यक्ष :** क्या आप सदन नहीं चलने देना चाहते हैं?

... (व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्यगण, देश चाहता है कि सदन चले। उनके मुद्दों पर चर्चा हो, उनकी कठिनाइयों पर चर्चा हो। मेरी कोशिश रहती है कि सदन चले। आप अगर सदन नहीं चलने देना चाहते हैं, अगर सदन में नारेबाजी करना चाहते हैं, तो सदन की कार्यवाही आज दो बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)



**\* WRITTEN ANSWERS TO QUESTIONS**

{Starred Question Nos. 301 to 320 (22.03.2023)  
and 322 to 340 (23.03.2023)  
Unstarred Question Nos. 3451 to 3680(22.03.2023)  
and 3681 to 3910 (23.03.2023)}  
(Page No.15 to 1445)

**11.09 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.00hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Shri Rajendra Agrawal in the Chair)

... (व्यवधान)

**माननीय सभापति :** माननीय सदस्यगण, कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

**14.01hrs****PAPERS LAID ON THE TABLE**

**माननीय सभापति:** अब पत्र सभा पटल पर रखे जाएंगे।

आईटम नंबर-3 – श्री अर्जुन राम मेघवाल जी।

... (व्यवधान)

**संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):** महोदय, मैं मंत्रियों द्वारा पंद्रहवीं, सोलहवीं और सत्रहवीं लोक सभाओं के विभिन्न सत्रों के दौरान दिए गए आश्वासनों, वायदों और वचनों पर सरकार द्वारा की-गई-कार्रवाई दर्शाने वाले निम्नलिखित विवरणों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

पंद्रहवीं लोक सभा

- |    |              |   |
|----|--------------|---|
| 1. | विवरण सं. 35 | तीसरा सत्र, 2009                          |
|    |              | [Placed in Library, See No. LT9227/17/23] |
| 2. | विवरण सं. 33 | ग्यारहवां सत्र, 2012                      |
|    |              | [Placed in Library, See No. LT9228/17/23] |
| 3. | विवरण सं. 33 | तेरहवां सत्र, 2013                        |
|    |              | [Placed in Library, See No. LT9229/17/23] |

## सोलहवीं लोक सभा

4. विवरण सं. 23 ग्यारहवां सत्र, 2017  
[Placed in Library, See No. LT9230/17/23]
5. विवरण सं. 16 सोलहवां सत्र, 2018-19  
[Placed in Library, See No. LT9231/17/23]
6. विवरण सं. 15 सत्रहवां सत्र, 2019  
[Placed in Library, See No. LT9232/17/23]

## सत्रहवीं लोक सभा

7. विवरण सं. 18 पहला सत्र, 2019  
[Placed in Library, See No. LT9233/17/23]
8. विवरण सं. 14 दूसरा सत्र, 2019  
[Placed in Library, See No. LT9234/17/23]
9. विवरण सं. 13 तीसरा सत्र, 2020  
[Placed in Library, See No. LT9235/17/23]
10. विवरण सं. 13 चौथा सत्र, 2020  
[Placed in Library, See No. LT9236/17/23]
11. विवरण सं. 13 पांचवां सत्र, 2021  
[Placed in Library, See No. LT9237/17/23]
12. विवरण सं. 12 छठा सत्र, 2021  
[Placed in Library, See No. LT9238/17/23]
13. विवरण सं. 6 सातवां सत्र, 2021  
[Placed in Library, See No. LT9239/17/23]

- |     |             |   |
|-----|-------------|---|
| 14. | विवरण सं. 6 | आठवां सत्र, 2022<br>[Placed in Library, See No. LT9240/17/23]     |
| 15. | विवरण सं. 3 | नौवां सत्र, 2022<br>[Placed in Library, See No. LT9241/17/23]     |
| 16. | विवरण सं. 1 | दसवां सत्र, 2022<br>[Placed in Library, See No. LT9242/17/23]     |
| 17. | विवरण सं. 1 | ग्यारहवां सत्र, 2023<br>[Placed in Library, See No. LT9243/17/23] |

**सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री तथा नागर विमानन मंत्रालय में राज्य मंत्री (जनरल (सेवानिवृत्त) डॉ. वी.के. सिंह):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 5 तथा भारतीय राष्ट्रीय राजमार्ग अधिनियम, 1988 की धारा 11 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-
- (एक) का.आ. 6016(अ) जो 22 दिसम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 11 अक्टूबर, 2021 की अधिसूचना संख्या का.आ. 4200(अ) में कतिपय संशोधन किए गए हैं।
- (दो) का.आ. 6017(अ) जो 22 दिसम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (तीन) का.आ. 6018(अ) जो 22 दिसम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश और उत्तराखंड राज्यों में उसमें उल्लिखित राष्ट्रीय राजमार्गों को भारतीय राष्ट्रीय राजमार्ग

प्राधिकरण को सौंपा जाना अधिसूचित किया गया है।

- (चार) का.आ. 155(अ) जो 10 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्ग सं. 330घ को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सौंपा जाना अधिसूचित किया गया है।
- (पांच) का.आ. 156(अ) जो 10 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (छह) का.आ. 157(अ) जो 10 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (सात) का.आ. 197(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 10 दिसम्बर, 2020 की अधिसूचना संख्या का.आ. 4491(अ) में कतिपय संशोधन किए गए हैं।
- (आठ) का.आ. 198(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (नौ) का.आ. 199(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा तमिलनाडु राज्य में उसमें उल्लिखित राष्ट्रीय राजमार्गों को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को सौंपा जाना अधिसूचित किया गया है।
- (दस) का.आ. 200(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या

- का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं ।
- (ग्यारह) का.आ. 201(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अप्रैल, 2011 की अधिसूचना संख्या का. आ. 689(अ) में कतिपय संशोधन किए गए हैं ।
- (बारह) का.आ. 202(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा यह निर्देशित किया गया है कि राष्ट्रीय राजमार्ग और अवसंरचना विकास निगम लिमिटेड मणिपुर राज्य में राष्ट्रीय राजमार्ग सं. 102ग के पल्लेल-चंदेल खंड के विकास और अनुरक्षण संबंधी कार्य का निर्वहन करेगा ।
- (तेरह) का.आ. 203(अ) जो 12 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं ।
- (चौदह) का.आ. 300(अ) जो 17 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं ।
- (पंद्रह) का.आ. 763(अ) जो 17 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा जम्मू और कश्मीर संघ राज्यक्षेत्र में राष्ट्रीय राजमार्ग सं. 244 को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सौंपा जाना अधिसूचित किया गया है ।
- (सोलह) का.आ. 764(अ) जो 17 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा जम्मू और कश्मीर संघ राज्यक्षेत्र में राष्ट्रीय राजमार्ग सं. 444 को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सौंपा जाना अधिसूचित किया गया है ।

- (सत्रह) का.आ. 765(अ) जो 17 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (अठारह) का.आ. 864(अ) जो 23 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अप्रैल, 2011 की अधिसूचना संख्या का.आ. 689(अ) में कतिपय संशोधन किए गए हैं।
- (उन्नीस) का.आ. 927(अ) जो 28 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा केरल राज्य में नये राष्ट्रीय राजमार्ग सं. 866 की घोषणा को अधिसूचित किया गया है।
- (बीस) का.आ. 978(अ) जो 1 मार्च, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तराखंड और हिमाचल प्रदेश राज्यों में उसमें उल्लिखित राष्ट्रीय राजमार्गों को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को सौंपा जाना अधिसूचित किया गया है।
- (इक्कीस) का.आ. 979(अ) जो 1 मार्च, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 4 अगस्त, 2005 की अधिसूचना संख्या का.आ. 1096(अ) में कतिपय संशोधन किए गए हैं।
- (बाईस) का.आ. 1154(अ) जो 10 मार्च, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कर्नाटक राज्य में नये राष्ट्रीय राजमार्ग सं. 375 की घोषणा को अधिसूचित किया गया है।
- (2) उपर्युक्त (1) की मद सं. (एक) से (तीन) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9244/17/23]

- (3) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत निम्नलिखित

अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

- (एक) का.आ. 401(अ) जो 25 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में एनएच-91 के अलीगढ़-कानपुर खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।
- (दो) का.आ. 402(अ) जो 25 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कर्नाटक राज्य में एनएच-275 के बेंगलुरु-निदाघट्टा खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।
- (तीन) का.आ. 404(अ) जो 25 जनवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में एनएच-161 के अकोला-मेडसी-वाशिम खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।
- (चार) का.आ. 490(अ) जो 2 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में एनएच-161 के उसमें उल्लिखित खंडों की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।
- (पांच) का.आ. 491(अ) जो 2 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा हरियाणा राज्य में एनएच-09 (पुराना एन.एच.-10) के दिल्ली-हरियाणा सीमा से रोहतक खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।
- (छह) का.आ. 492(अ) जो 2 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा पंजाब राज्य में एनएच-09 के मलोट-मंडी-



डबवाली खंड की चार लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(सात) का.आ. 493(अ) जो 2 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा केरल राज्य में एनएच-85 के वोडीमेट्टू/मुन्नार खंड की पेव्ड सोल्डर वाली दो लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(आठ) का.आ. 626(अ) जो 9 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में एनएच-326क के एपी/ओडिशा सीमा से नरसन्नापेट्टा खंड की पेव्ड सोल्डर वाली दो लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(नौ) का.आ. 629(अ) जो 10 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में एनएच-922 के भोजपुर-बक्सर खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(दस) का.आ. 630(अ) जो 10 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा हरियाणा राज्य में एनएच-352 (पुराना एन.एच.-71) के जींद से रोहतक खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(ग्यारह) का.आ. 654(अ) जो 14 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा ओडिशा राज्य में एनएच-215 (पुराना एन.एच.-520) के कोयडा से राजामुंडा खंड की चार और अधिक लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(बारह) का.आ. 797(अ) जो 22 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित

हुआ था तथा जिसके द्वारा तमिलनाडु राज्य में एनएच-234 (नया एन.एच.-75) के आंध्र प्रदेश-तमिलनाडु सीमा से वेल््लोर में समाप्त होने वाले खंड की 2/4 लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(तेरह) का.आ. 798(अ) जो 22 फरवरी, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में एनएच-965 के मोहोल-वाखड़ी-खुडूस खंड की 2/4 लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(चौदह) का.आ. 950(अ) जो 1 मार्च, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में एनएच-214क के मछलीपट्टनम से अवनीगड्डा खंड की पेव्ड सोल्डर वाली दो लेन परियोजना के लिए उपयोगकर्ता शुल्क अधिसूचित किया गया है।

(पंद्रह) का.आ. 953(अ) जो 1 मार्च, 2023 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 31 जुलाई, 2020 की अधिसूचना संख्या का.आ. 2563(अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT9245/17/23]

(4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) भारतीय होटल निगम लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) भारतीय होटल निगम लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक

प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT9246/17/23]

- (ख) (एक) रोहिणी हेलीपोर्ट लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।
- (दो) रोहिणी हेलीपोर्ट लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT9247/17/23]

- (ग) (एक) पवन हंस लिमिटेड, नोएडा के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) पवन हंस लिमिटेड, नोएडा का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

- (5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9248/17/23]

**विद्युत मंत्रालय में राज्य मंत्री तथा भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) विद्युत अधिनियम, 2003 की धारा 179 के अंतर्गत केन्द्रीय विद्युत विनियामक आयोग (अंतर्राज्यीय पारेषण प्रभारों और हानियों का साझाकरण (पहला संशोधन) विनियम, 2003 जो 1 मार्च, 2023 के भारत के राजपत्र में अधिसूचना सं. एल-1/250/2019/सीईआरसी में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी

संस्करण)।

- (2) विद्युत अधिनियम, 2003 की धारा 182 के अंतर्गत जम्मू और कश्मीर संघ राज्यक्षेत्र और लद्दाख संघ राज्यक्षेत्र संयुक्त विद्युत विनियामक आयोग (शुल्क, जुर्माना और प्रभार) विनियम, 2023 जो 17 जनवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. जेईआरसी-जेकेएल/आरईजी/2023/04 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9249/17/23]

**संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):** महोदय, श्री राजीव चन्द्रशेखर जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 55 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-
- (एक) आधार (अधिप्रमाणन और ऑफलाइन सत्यापन) (दूसरा संशोधन) विनियम, 2023 जो 27 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. एफ.सं. एचक्यू-13011/2/2021-अधिप्रमा.-दो (2023 का संख्यांक 1) में प्रकाशित हुए थे।
- (दो) आधार (आधार अधिप्रमाणन सेवाओं का मूल्यनिर्धारण) (पहला संशोधन) विनियम, 2023 जो 27 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. एफ.सं. एचक्यू-13062/4/2021-अधिप्रमा.-दो (2023 का संख्यांक 2) में प्रकाशित हुए थे।

[Placed in Library, See No. LT9250/17/23]

- (2) सूचना प्रौद्योगिकी अधिनियम, 2000 की धारा 87 की उप-धारा (3) के अंतर्गत सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजीटल मीडिया आचार-संहिता) नियम, 2021 जो 25 फरवरी, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 139(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9251/17/23]

**सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) क्रेडिट गारण्टी फंड ट्रस्ट फॉर माइक्रो एंड स्माल इंटरप्राइजेज, मुंबई के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) क्रेडिट गारण्टी फंड ट्रस्ट फॉर माइक्रो एंड स्माल इंटरप्राइजेज, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9252/17/23]

- (3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) ओमनीबस इंडस्ट्रीज डेवलपमेंट कार्पोरेशन ऑफ दमन एंड दीव एंड दादरा एंड

नागर हवेली लिमिटेड, नानी दमन के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा ।

- (दो) ओमनीबस इंडस्ट्रीज डेवलपमेंट कार्पोरेशन ऑफ दमन एंड दीव एंड दादरा एंड नागर हवेली लिमिटेड, नानी दमन का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT9253/17/23]

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड अधिनियम, 2006 की धारा 62 के अंतर्गत पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (तरलीकृत प्राकृतिक गैस कंपनियों के लिए सुरक्षा मानकों सहित तकनीकी मानक और विनिर्देश) संशोधन विनियम, 2023 जो 15 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. एफ सं. पीएनजीआरबी/टीईसीएच/4-टी4एसएलएनजी(1)/2019 (पी-3317) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT9254/17/23]

- (2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) इंडियन स्ट्रैटेजिक पेट्रोलियम रिजर्व्स लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) इंडियन स्ट्रैटेजिक पेट्रोलियम रिजर्व्स लिमिटेड, नई दिल्ली का वर्ष

2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब का कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT9255/17/23]

- (4) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (i) तेल और प्राकृतिक गैस निगम लिमिटेड तथा पेट्रोलियम और प्राकृतिक गैस मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन ।
- (ii) ऑयल इंडिया लिमिटेड तथा पेट्रोलियम और प्राकृतिक गैस मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT9256/17/23]

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) दिल्ली विकास अधिनियम, 1957 की धारा 58 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय राजधानी राज्यक्षेत्र दिल्ली (अप्राधिकृत कॉलोनी निवासी संपत्ति अधिकार मान्यता) (संशोधन) विनियम, 2023 जो 27 जुलाई, 2022 के भारत के राजपत्र में अधिसूचना सं. एलएम/पीएम/0001/2020/यूडीएवाई/एमओएम में प्रकाशित हुए थे।

(दो) का.आ. 1487(अ) जो 4 अप्रैल, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 5 अप्रैल, 2017 की अधिसूचना संख्या का.आ. 1053(अ) में कतिपय संशोधन किए गए हैं।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9257/17/23]

(3) (एक) दिल्ली विकास प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

(दो) दिल्ली विकास प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के वार्षिक लेखाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) दिल्ली विकास प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के



कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9258/17/23]

---

**14.01½ hrs**

**STANDING COMMITTEE ON FINANCE**

**54<sup>th</sup> to 58<sup>th</sup> Reports**

**SHRI JAYANT SINHA (HAZARIBAGH):** Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fifty-fourth Report on Demands for Grants (2023-24) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
  - (2) Fifty-fifth Report on Demands for Grants (2023-24) of the Ministry of Finance (Department of Revenue).
  - (3) Fifty-sixth Report on Demands for Grants (2023-24) of the Ministry of Corporate Affairs.
  - (4) Fifty-seventh Report on Demands for Grants (2023-24) of the Ministry of Planning.
  - (5) Fifty-eighth Report on Demands for Grants (2023-24) of the Ministry of Statistics and Programme Implementation.
-

**14.02 hrs**

**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS**

**18<sup>th</sup> and 19<sup>th</sup> Reports**

श्री रमेश बिधूड़ी (दक्षिण दिल्ली): महोदय, मैं पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) पेट्रोलियम और प्राकृतिक गैस मंत्रालय की 'अनुदान की मांगों (2023-24)' संबंधी 18वां प्रतिवेदन।
  - (2) 'बाघजन गैस रिसाव घटना के विशेष संदर्भ में सरकारी क्षेत्र की तेल कंपनियों के तेल प्रतिष्ठानों की संरक्षा और सुरक्षा' विषय संबंधी 19वां प्रतिवेदन।
-

**14.02½ hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**  
**45<sup>th</sup> to 47<sup>th</sup> Reports**

**श्रीमती रमा देवी (शिवहर):** महोदय, मैं सामाजिक न्याय और अधिकारिता संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ:-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तीकरण विभाग) की अनुदानों की मांगों – 2023-24 के बारे में समिति (2022-23) का 45वां प्रतिवेदन (सत्रहवीं लोक सभा)।
  - (2) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों – 2023-24 के बारे में समिति (2022-23) का 46वां प्रतिवेदन (सत्रहवीं लोक सभा)।
  - (3) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों – 2023-24 के बारे में समिति (2022-23) का 47वां प्रतिवेदन (सत्रहवीं लोक सभा)।
-

**14.02<sup>3/4</sup> hrs**

**STANDING COMMITTEE ON INDUSTRY**

**319<sup>th</sup> to 321<sup>st</sup> Reports**

श्री रविन्दर कुशवाहा (सलेमपुर): महोदय, मैं उद्योग संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (एक) भारी उद्योग मंत्रालय से संबंधित अनुदानों की मांगों – 2022-23 के बारे में समिति के 316वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 319वां प्रतिवेदन ।
- (दो) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित अनुदानों की मांगों (2023-24) के बारे में 320वां प्रतिवेदन ।
- (तीन) भारी उद्योग मंत्रालय से संबंधित अनुदानों की मांगों (2023-24) के बारे में 321वां प्रतिवेदन ।
-

**14.03 hrs****STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 201 DATED 02.02.2023 REGARDING 'LOSS TO AVIATION INDUSTRY' ALONGWITH REASONS FOR DELAY\***

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH):** Sir, I rise to lay a statement correcting the reply (Hindi and English versions) given on 2.2.2023 to Unstarred Question No. 201 asked by Shri Anumula Revanth Reddy, M.P. regarding 'Loss to Aviation Industry' and (ii) giving reasons for delay in correcting the reply.

---

\* Laid on the Table and also placed in Library, See No. LT 9225/17/23

जनरल (डा.) विजय कुमार सिंह  
पीवीएसएम, एवीएसएम, आईएसएम (रे.नि.)  
GEN. (DR.) VIJAY KUMAR SINGH  
PVSM, AVSM, YSM (Retd)



राज्य मंत्री  
सड़क परिवहन एवं राजमार्ग,  
भाग विमानन,  
भारत सरकार  
Minister of State for  
Road Transport and Highways;  
Civil Aviation,  
Government of India

15 Feb, 2023

No. H-11016/35/2023-ER Section-MoCA

To  
The Secretary-General  
Lok Sabha  
Parliament House,  
New Delhi

SUBJECT: NOTICE FOR LAYING A CORRECTING STATEMENT IN RESPECT OF UNSTARRED QUESTION NUMBER 201 GIVEN IN THE LOK SABHA ON THE 2<sup>ND</sup> FEBRUARY 2023 REGARDING LOSS TO AVIATION INDUSTRY.

Sir,

I hereby give notice of my intention to lay a Statement correcting an inaccuracy noticed in the reply to Part (a) of the Lok Sabha Unstarred Question No. 201 by Shri Anumula Revanth Reddy for answer on the 2<sup>nd</sup> February, 2023, regarding 'Loss to Aviation Industry'.

2. The Correcting Statement is necessitated due to an inadvertent error in the reply given in the reply to Part (a) of the Unstarred Question mentioned above. Action has been initiated immediately after noticing the error.
3. I wish to make a Statement and bring it to the notice of the House during the current Session of Lok Sabha. The copies of each in Hindi and English version of Statement correcting the answer to the aforementioned question are enclosed.
4. The inconvenience caused is regretted.

(GEN. (DR) V. K. SINGH (RETD))

Enclosures: a/a

Copy to:

1. The Hon'ble Minister for Parliamentary Affairs, New Delhi
2. Question Branch, Lok Sabha, Parliament House. The prescribed number of copies each Hindi and English version of statement correcting the answer with the two authenticated copies in Hindi and English to be laid on the Table of the House are enclosed.
3. Parliament Unit, Ministry of Civil Aviation

Ministry of Road Transport & Highways, Transport Bhawan, 1, Sansad Marg, New Delhi-110 001  
Office Tel. : +91-11-23731522, 23715159; Fax : +91-11-23718568, E-mail : vks-mosrth@gov.in, Web : http://www.morth.nic.in,  
Ministry of Civil Aviation, Room No.-360, B-Block, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi-110003

**STATEMENT TO BE LAID BY THE MINISTER OF STATE FOR CIVIL AVIATION CORRECTING THE ANSWER TO PART (A) OF THE UNSTARRED QUESTION NUMBER 201 GIVEN IN THE LOK SABHA ON THE 2<sup>nd</sup> FEBRUARY 2023 REGARDING LOSS TO AVIATION INDUSTRY.**

I wish to correct the Part (a) of the answer to Unstarred Question number 201 given in the Lok Sabha on the 2nd February 2023 regarding Loss to Aviation Industry

Part of the Question Answered (a)	For	Read																						
	(Pertains to Operating loss)	(Corrected)																						
	Based on the inputs received from the major Indian airlines and information available with the Ministry, the details of losses incurred by the industry during the last three years are as follows:	Based on the information available with the Ministry, the details of losses incurred by the industry during the last three years are as follows:																						
	<table border="1"> <thead> <tr> <th>YEAR</th> <th>LOSS (Rs. in crores)</th> </tr> </thead> <tbody> <tr> <td>FY 2019-20</td> <td>4770</td> </tr> <tr> <td>FY 2020-21</td> <td>12479</td> </tr> <tr> <td>FY 2021-22</td> <td>11658</td> </tr> </tbody> </table>	YEAR	LOSS (Rs. in crores)	FY 2019-20	4770	FY 2020-21	12479	FY 2021-22	11658	<table border="1"> <thead> <tr> <th rowspan="2">Year</th> <th colspan="2">Rs. in crore</th> </tr> <tr> <th>Total Operating Results (Total Operating Revenue - Total Operating Expenses)</th> <th>Profit or Loss after tax and extra ordinary items</th> </tr> </thead> <tbody> <tr> <td>FY 2019-20</td> <td>(-)5534</td> <td>(-)12905</td> </tr> <tr> <td>FY 2020-21</td> <td>(-)14871</td> <td>(-)17914</td> </tr> <tr> <td>FY 2021-22</td> <td>(-)13189</td> <td>(-)24015</td> </tr> </tbody> </table>	Year	Rs. in crore		Total Operating Results (Total Operating Revenue - Total Operating Expenses)	Profit or Loss after tax and extra ordinary items	FY 2019-20	(-)5534	(-)12905	FY 2020-21	(-)14871	(-)17914	FY 2021-22	(-)13189	(-)24015
YEAR	LOSS (Rs. in crores)																							
FY 2019-20	4770																							
FY 2020-21	12479																							
FY 2021-22	11658																							
Year	Rs. in crore																							
	Total Operating Results (Total Operating Revenue - Total Operating Expenses)	Profit or Loss after tax and extra ordinary items																						
FY 2019-20	(-)5534	(-)12905																						
FY 2020-21	(-)14871	(-)17914																						
FY 2021-22	(-)13189	(-)24015																						

The other content of the reply remains the same.  
The inconvenience caused is regretted.

Authenticated



[GEN. (DR) V. K. SINGH (RETD.)  
Minister of State for Civil Aviation

जनसचिव (सं.) वी. के. सिंग (री.टि.)  
General (Dr.) V. K. Singh (Retd.)  
राज्य विमानन, भारत सरकार  
Minister of State, Civil Aviation  
भारत सरकार / Government of India



"विमानन उद्योग को हुई हानि" के संबंध में लोक सभा के दिनांक 02 फरवरी, 2023 के अतारंकित प्रश्न संख्या 201 के भाग (क) के उत्तर उत्तर में सुधार करते हुए नागर विमानन राज्य मंत्री द्वारा प्रस्तुत विवरण।

में "विमानन उद्योग को हुई हानि" के संबंध में लोक सभा के दिनांक 02 फरवरी, 2023 के तारंकित प्रश्न संख्या 201 के भाग (क) के उत्तर में सुधार करना चाहता हूँ।

प्रश्न का वह भाग, जिसका उत्तर दिया गया था	दिया गया उत्तर (प्रचालनिक हानि से संबंधित)	इस प्रकार पढ़ा जाए (किया गया सुधार)																				
(क)	<p>प्रमुख भारतीय एयरलाइनों से प्राप्त हुए इनपुट के आधार पर, उद्योग द्वारा पिछले तीन वर्षों के दौरान वहन किए गए हानि का विवरण निम्नानुसार है:</p> <table border="1"> <thead> <tr> <th>वर्ष</th> <th>हानि (करोड़ रुपये में)</th> </tr> </thead> <tbody> <tr> <td>वित्तीय वर्ष 2019-20</td> <td>4770</td> </tr> <tr> <td>वित्तीय वर्ष 2020-21</td> <td>12470</td> </tr> <tr> <td>वित्तीय वर्ष 2021-22</td> <td>11658</td> </tr> </tbody> </table>	वर्ष	हानि (करोड़ रुपये में)	वित्तीय वर्ष 2019-20	4770	वित्तीय वर्ष 2020-21	12470	वित्तीय वर्ष 2021-22	11658	<p>मंत्रालय के पास उपलब्ध सूचना के अधीन पर, पिछले तीन वर्षों के दौरान उद्योग जगत की हुई हानि का विवरण इस प्रकार है:</p> <table border="1"> <thead> <tr> <th>वर्ष</th> <th>कुल प्रचालनिक परिणाम (कुल प्रचालनिक राजस्व - कुल प्रचालनिक व्यय)</th> <th>कर और असाधारण मदों के गश्चात लाभ या हानि।</th> </tr> </thead> <tbody> <tr> <td>वि.व 2019-20</td> <td>(-)5534</td> <td>(-)12905</td> </tr> <tr> <td>वि.व 2020-21</td> <td>(-)14871</td> <td>(-)17914</td> </tr> <tr> <td>वि.व 2021-22</td> <td>(-)13189</td> <td>(-)24015</td> </tr> </tbody> </table>	वर्ष	कुल प्रचालनिक परिणाम (कुल प्रचालनिक राजस्व - कुल प्रचालनिक व्यय)	कर और असाधारण मदों के गश्चात लाभ या हानि।	वि.व 2019-20	(-)5534	(-)12905	वि.व 2020-21	(-)14871	(-)17914	वि.व 2021-22	(-)13189	(-)24015
वर्ष	हानि (करोड़ रुपये में)																					
वित्तीय वर्ष 2019-20	4770																					
वित्तीय वर्ष 2020-21	12470																					
वित्तीय वर्ष 2021-22	11658																					
वर्ष	कुल प्रचालनिक परिणाम (कुल प्रचालनिक राजस्व - कुल प्रचालनिक व्यय)	कर और असाधारण मदों के गश्चात लाभ या हानि।																				
वि.व 2019-20	(-)5534	(-)12905																				
वि.व 2020-21	(-)14871	(-)17914																				
वि.व 2021-22	(-)13189	(-)24015																				

उत्तर की अन्य विषयवस्तु यथावत है।  
असुविधा के लिए खेद है।

अधिप्रमाणित

जयपाल (डा.) पी. के. सिंह (से.नि.)  
जी.ओ.एस. (डी.) वी.के.एस. (डी.)  
नागर विमानन राज्य मंत्री  
आगरा विमानन राज्य मंत्रालय  
भारत सरकार / Government of India

**PAPERS TO BE LAID ON THE TABLE OF THE LOK SABHA**

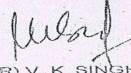
NEW DELHI

DATED:

**STATEMENT EXPLAINING REASON FOR DELAY IN LAYING REVISED REPLY TO THE LOK SABHA UNSTARRED QUESTION NO. 201 REPLIED ON 2<sup>nd</sup> FEBRUARY, 2023 REGARDING LOSS TO AVIATION INDUSTRY.**

The Correcting Statement is necessitated due to an inadvertent error in the data given in the reply to Part (a) of the Unstarred Question mentioned above. Action has been initiated immediately after noticing the error.

2. The delay has been on account of collection of data from aviation sector and regulator DGCA.
3. The delay is deeply regretted.

  
[GEN. (DR) V. K. SINGH (RETD.)]  
Minister of State for Civil Aviation

\*\*\*

**लोक सभा के पटल पर रखे जाने वाले पत्र**

नई दिल्ली

दिनांक :

बिमान उद्योग को हुई हानि के संबंध में लोक सभा के दिनांक 02 फरवरी, 2023 के अतिरिक्त प्रश्न संख्या 201 का संशोधित उत्तर देने में विलंब के कारणों की उल्लेख करना वाला विवरण

उपरोक्त अतिरिक्त प्रश्न के भाग (क) के उत्तर में हुई असावधानीवश त्रुटि के कारण संशोधन कथन आवश्यक है। गड़बड़ी सामने आने के तुरंत बाद कार्रवाई शुरू कर दी गई है।

2. विमान क्षेत्र और नियामक डीजीसीए से आंकड़े एकत्र करने के कारण विलंब हुआ है।
3. विलंब के लिए अल्पविक्रम खेप है।

(जनरल (डॉ.)) यी.के. सिंह (सेवानिवृत्त)  
तामर विमान राज्य मंत्री

\*\*\*

CORRECTED COPY

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 201  
(To be answered on the 2<sup>nd</sup> February 2023)  
LOSS TO AVIATION INDUSTRY**

201. SHRI ANUMULA REVANTH REDDY

Will the Minister of CIVIL AVIATION

be pleased to State: -

- (a) whether the aviation industry incurred a loss of Rs. 11658 crore during the financial year 2021-22 and if so, the details thereof during the last five years, year-wise;  
(b) whether the Government conducted regular analysis of the financial status of the aviation industry and if so, the details of the last report;  
(c) whether the Government has fixed any timeline to conduct a similar analysis for the improvement of the financial status of the aviation industry in the country and if so, the details thereof; and  
(d) the details of the initiatives taken by the Government to reduce the financial loss of the aviation industry?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RIETD))

- (a) Based on the information available with the Ministry, the details of losses incurred by the industry during the last three years are as follows:

Year	Rs. in crores	
	Total Operating Results (Total Operating Revenue - Total Operating Expenses)	Profit or Loss after tax and after extra ordinary items
FY 2019-20	05534	(-)12905
FY 2020-21	(-)14371	(-)17914
FY 2021-22	(-)13189	(-)24015

- (b) & (c) No, Sir. The airlines are run by Private Operators and the Government has deregulated the airline fares. As such, the Government does not analyse the financial status of airlines.  
(d) Government has taken various initiatives to support the aviation industry.  
1) The reduction in Value Added Tax (VAT) on Aviation Turbine Fuel (ATF) was taken up with the state Government / Union Territories levying high VAT on ATF.

As a result, VAT on ATF has been reduced by 17 States/ UTs whose details are as below: States which have reduced VAT on ATF in the range of 1-4%:

- (i) Andaman & Nicobar Islands
- (ii) Uttarakhand
- (iii) Jammu & Kashmir
- (iv) Ladakh
- (v) Himachal Pradesh
- (vi) Tripura
- (vii) Madhya Pradesh
- (viii) Haryana
- (ix) Uttar Pradesh
- (x) Dadra and Nagar Haveli & Daman and Diu
- (xi) Arunachal Pradesh
- (xii) Manipur
- (xiii) Jharkhand
- (xiv) Mizoram

Other States which have reduced VAT on ATF:

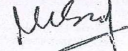
- (xv) Gujarat - From 30% to 5%
- (xvi) Goa - From 18% to 8%
- (xvii) Karnataka - From 28% to 18%

II) Goods and Services Tax on (GST) rate has been reduced from 18% to 5 % for domestic Maintenance, Repair and Overhaul (MRO) services.

III) Airports Authority of India (AAI) and other Airport Developers have targeted capital outlay of approximately Rs. 98,000 crore in airport sector in the next five years for expansion and modification of existing terminals, new terminals and strengthening of runways, among other activities. IV) Government has approved Emergency Credit Line Guarantee Scheme (ECLGS) to aviation sector. Based on the industry demand, the scope of ECLGS has been enhanced to provide credit support to these companies upto 100% of their total credit outstanding (both fund based and non-fund based outstanding) as on reference dates, subject to a cap of Rs. 1500 crore per borrower, whichever is lower.

\*\*\*\*\*

Authenticated



[GEN. (DR.) V. K. SINGH (RETD.)]

Minister of State for Civil Aviation  
 जनरल (डॉ.) वी. के. सिंह (रि.पें.)  
 General (Dr.) V. K. Singh (Retd.)  
 राज्य विमानन, भारत सरकार  
 Minister of State, Civil Aviation  
 भारत सरकार / Government of India

सुद पति निधि

भारत सरकार  
नागर विमानन मंत्रालय  
लोक सभा

लिखित प्रश्न संख्या : 201

गुरुवार, 02 फरवरी, 2023/ 13 मार्च, 1944 (शक) को दिया जाने वाला उत्तर

विमानन उद्योग की हानि

201. श्री अतुलना रेवंत रेड्डी:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विमानन उद्योग में वित्तीय वर्ष 2021-22 के दौरान 11658 करोड़ रुपये का मुकसान उठाया और यदि हाँ, तो विमानन उद्योग के दौरान वर्ष-वार ह्यूमर क्या है;
- (ख) क्या सरकार विमानन उद्योग की वित्तीय स्थिति का नियमित विश्लेषण करती है और यदि हाँ, तो अंतिम रिपोर्ट का व्यौरा क्या है;
- (ग) क्या सरकार ने देश में विमानन उद्योग की वित्तीय स्थिति में सुधार के लिए इसी प्रकार का विश्लेषण करने के लिए कोई समय-सीमा निर्धारित की है और यदि हाँ, तो तत्संबंधी व्यौरा क्या है; और
- (घ) विमानन उद्योग की वित्तीय हानि को कम करने के लिए सरकार द्वारा की गई पहलों का व्यौरा क्या है?

उत्तर

नागर विमानन मंत्रालय में राज्य मंत्री (जनरल) (डा.) विजय कुमार सिंह (सेवानिवृत्त)

(क) प्रमुख भारतीय एयरलाइनों से प्राप्त हुए इनपुट के आधार पर, उद्योग द्वारा पिछले तीन वर्षों के दौरान बहान किए गए हानि का विवरण निम्नानुसार है:

वर्ष	कुल प्रचालनिक परिणाम (कुल प्रचालनिक राजस्व - कुल प्रचालनिक व्यय)	बर्न और उत्पादन से पश्चात लाभ या हानि
वि.सं. 2019-20	(-) 5534	(-) 12905
वि.सं. 2020-21	(-) 14871	(-) 17914
वि.सं. 2021-22	(-) 13189	(-) 24015

(ख) और (ग) जी नहीं। सरकार, विमानन उद्योग के वित्तीय स्थिति का नियमित विश्लेषण नहीं करती है।

(घ) विमानन उद्योग के वित्तीय हानि को कम करने के लिए सरकार ने विभिन्न पहल किए हैं:

1) विमानन इन्डियन ईथन (एटीएफ) पर मुद्रा बर्धित कर (सेट) में कटौती का सुझाव, एटीएफ पर उच्च टैड लागू कर रहे राज्य सरकार / क्षेत्र राज्य क्षेत्रों के समक्ष उठाया गया था। इसके परिणामस्वरूप, 17 राज्यों द्वारा एटीएफ पर टैड की बर्धनी में कटौती की गई है जिसका विवरण नीचे दिया गया है:

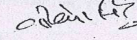
- (i) अंडमान और निकोबार द्वीप समूह,  
(ii) उत्तराखण्ड,  
(iii) जम्मू और कश्मीर,  
(iv) कर्नाटक,  
(v) हिमाचल प्रदेश,  
(vi) सिक्किम,  
(vii) मध्य प्रदेश,  
(viii) हरियाणा,  
(ix) उत्तर प्रदेश,  
(x) बिहार और नगर हवेली और दमन और दीव,

- (x.i.) अरुणाचल प्रदेश,  
 (x.ii.) चण्डीपुर,  
 (x.iii.) झारखंड  
 (x.iv.) मिजोरम  
 अन्य राज्य जिन्होंने एटीफ पर बेट कर किया है:  
 (xv.) गुजरात - 30% से 5%  
 (xvi.) गोवा - 18% से 8%  
 (xvii.) कर्नाटक - 28% से 18%

I.) खैरू उबरखान, मध्यम और गैर-हॉल (एमआरओ) सेनाओं के लिए मान एवं सेवा कर (जीएसटी) दर 18% से घटा कर 5% कर दिया गया है।  
 II.) भारतीय विमानपत्तन प्राधिकरण (एएआई) तथा अन्य हवाईअड्डा विकासकर्ताओं ने आगामी पाँच वर्षों में मौजूदा टर्मिनलों, नए टर्मिनलों के विस्तार तथा शुद्ध एवं रनवे को मजबूत बनाने के अलावा अन्य गतिविधियों के लिए लगभग 98,000 करोड़ रुपये के पूंजी परिव्यय का लक्ष्य रखा है।  
 IV.) सरकार ने विमानन क्षेत्र के लिए आपासकारी क्रेडिट लाइन गारंटी योजना (ईसीएलजीएस) को अंतर्गत न की है। उद्योग की भाँति के आधार पर, ईसीएलजीएस के तहत को बढ़ा दिया गया है, ताकि संरक्षित विधियों पर इन कंपनियों को, प्रति उधारकर्ता के लिए 1500 करोड़ रुपये की सीमा के अक्षरधीन, उनके कुल क्रेडिट बकाया (निधि आधारित एवं गैर-निधि आधारित बकाया दोनों) के 100% तक की क्रेडिट सहायता, जो भी कम हो, प्रदान की जा सके।

\*\*\*\*\*

अधिप्रमाणित



(जनरल) (आ.) विजय कुमार सिंह (सेवानिवृत्त)  
 नागर विमानन राज्य मंत्री

जनरल (आ.) वी. के. सिंह (र.वि.)  
 General (Dr.) V. K. Singh (Retd.)  
 नागर विमानन राज्य मंत्री  
 Minister of State, Civil Aviation  
 भारत सरकार / Government of India

ORIGINAL COPY

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 201  
(To be answered on the 2<sup>nd</sup> February 2023)  
LOSS TO AVIATION INDUSTRY

201. SHRI ANUMULA REVANTH REDDY

Will the Minister of CIVIL AVIATION  
मानव विमानन मंत्री

be pleased to state:-

- (a) whether the aviation industry incurred a loss of Rs. 11658 crore during the financial year 2021-22 and if so, the details thereof during the last five years, year-wise;
- (b) whether the Government Conducted regular analysis of the financial status of the aviation industry and if so, the details of the last report;
- (c) whether the Government has fixed any timeline to conduct a similar analysis for the improvement of the financial status of the aviation industry in the country and if so, the details thereof; and
- (d) the details of the initiatives taken by the Government to reduce the financial loss of the aviation industry?

## ANSWER

Minister of State in the Ministry of CIVIL AVIATION  
मानव विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) Based on the inputs received from the major Indian airlines and information available with the Ministry, the details of losses incurred by the industry during the last three years are as follows:

YEAR	LOSS (Rs. in crores)
FY 2019-20	4770
FY 2020-21	12479
FY 2021-22	11658

(b) & (c) No, Sir. The airlines are run by Private Operators and the Government has deregulated the airline fares. As such, the Government does not analyse the financial status of airlines.



(d) Government has taken various initiatives to support the aviation industry:  
 I) The reduction in Value Added Tax (VAT) on Aviation Turbine Fuel (ATF) was taken up with the state Government / Union Territories levying high VAT on ATF. As a result, VAT on ATF has been reduced by 17 States/ UTs whose details are as below:

States which have reduced VAT on ATF in the range of 1-4%:

- (i) Andaman & Nicobar Islands
- (ii) Uttarakhand
- (iii) Jammu & Kashmir
- (iv) Ladakh
- (v) Himachal Pradesh
- (vi) Tripura
- (vii) Madhya Pradesh
- (viii) Haryana
- (ix) Uttar Pradesh
- (x) Dadra and Nagar Haveli & Daman and Diu
- (xi) Arunachal Pradesh
- (xii) Manipur
- (xiii) Jharkhand
- (xiv) Mizoram

Other States which have reduced VAT on ATF:

- (xv) Gujarat - From 30% to 5%
- (xvi) Goa - From 18% to 8%
- (xvii) Karnataka - From 28% to 18%

II) Goods and Services Tax on (GST) rate has been reduced from 18% to 5 % for domestic Maintenance, Repair and Overhaul (MRO) services.  
 III) Airports Authority of India (AAI) and other Airport Developers have targeted capital outlay of approximately Rs. 98,000 crore in airport sector in the next five years for expansion and modification of existing terminals, new terminals and strengthening of runways, among other activities.  
 IV) Government has approved Emergency Credit Line Guarantee Scheme (ECLGS) to aviation sector. Based on the industry demand, the scope of ECLGS has been enhanced to provide credit support to these companies upto 100% of their total credit outstanding (both fund based and non-fund based outstanding) as on reference dates, subject to a cap of Rs. 1500 crore per borrower, whichever is lower.

मूल प्रतिनिधि

भारत सरकार  
नागर विमानन मंत्रालय  
लोक सभा  
लिखित प्रश्न संख्या : 201  
गुरुवार, 02 फरवरी, 2023/ 13 माघ, 1944 (शक) को दिया जाने वाला उत्तर

**विमानन उद्योग का हानि**

**201. श्री अनुमोला रेवंत रेड्डी:**

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विमानन उद्योग ने वित्तीय वर्ष 2021-22 के दौरान 11658 करोड़ रुपये का नुकसान उठाया और यदि हां, तो विगत पांच वर्षों के दौरान वर्ष-वार ब्योरा क्या है;
- (ख) क्या सरकार विमानन उद्योग की वित्तीय स्थिति का नियमित विश्लेषण कराती है और यदि हां, तो अंतिम रिपोर्ट का ब्योरा क्या है;
- (ग) क्या सरकार ने देश में विमानन उद्योग की वित्तीय स्थिति में सुधार के लिए इसी प्रकार का विश्लेषण करने के लिए कोई समय-सीमा निर्धारित की है और यदि हां, तो तत्संबंधी ब्योरा क्या है; और
- (घ) विमानन उद्योग की वित्तीय हानि को कम करने के लिए सरकार द्वारा की गई पहलों का ब्योरा क्या है?

**उत्तर**

**नागर विमानन मंत्रालय में राज्य मंत्री (जनरल) (डा.) विजय कुमार सिंह (सैवानियुल)**

(क) प्रमुख भारतीय एयरलाइनों से प्राप्त हुए इनपुट के आधार पर, उद्योग द्वारा पिछले तीन वर्षों के दौरान वहन किए गए हानि का विवरण निम्नानुसार है:

वर्ष	हानि (करोड़ रुपये में)
वित्तीय वर्ष 2019-20	4770
वित्तीय वर्ष 2020-21	12479
वित्तीय वर्ष 2021-22	11658

(ख) और (ग) जी नहीं। सरकार, विमानन उद्योग के वित्तीय स्थिति का नियमित विश्लेषण नहीं करती है।

(घ) विमानन उद्योग के वित्तीय हानि को कम करने के लिए सरकार ने विभिन्न पहल किए हैं:

1) विमानन टर्बाइन ईंधन (एटीएफ) पर मूल्य वर्धित कर (वैट) में कटौती का मुद्दा, एटीएफ पर उच्च वैट लागू कर रहे राज्य सरकार / सेष राज्य क्षेत्रों के समक्ष उठाया गया था। इसके परिणामस्वरूप, 17 राज्यों द्वारा एटीएफ पर वैट की वसूली में कटौती की गई है जिसका विवरण नीचे दिया गया है:

(i) अंडमान और निकोबार द्वीप समूह,      1

- (ii) उत्तराखण्ड,
- (iii) जम्मू और कश्मीर,
- (iv) लद्दाख,
- (v) हिमाचल प्रदेश,
- (vi) त्रिपुरा,
- (vii) मध्य प्रदेश,
- (viii) हरियाणा,
- (ix) उत्तर प्रदेश,
- (x) दादरा और नगर हवेली और दमन और दीव,
- (xi) अरुणाचल प्रदेश,
- (xii) मणिपुर,
- (xiii) झारखण्ड
- (xiv) मिजोरम

अन्य राज्य जिन्होंने एटीफ पर वेट कम किया है:

- (xv) गुजरात - 30% से 5%
- (xvi) गोवा - 18% से 8%
- (xvii) कर्नाटक - 28% से 18%

**II** घरेलू रखरखाव, मरम्मत और ओवरहॉल (एमआरओ) सेवाओं के लिए माल एवं सेवा कर (जीएसटी) दर 18% से घटा कर 5% कर दिया गया है।

**III** भारतीय विमानपत्तन प्राधिकरण (एएआई) तथा अन्य हवाईअड्डा विकासकर्ताओं ने आगामी पाँच वर्षों में मौजूदा टर्मिनलों, नए टर्मिनलों के विस्तार तथा सुधार एवं रनवे को मजबूत बनाने के अलावा अन्य गतिविधियों के लिए लगभग 98,000 करोड़ रुपए के पूंजी परिव्यय का लक्ष्य रखा है।

IV) सरकार ने विमानन क्षेत्र के लिए आपातकालीन क्रेडिट लाइन गारंटी योजना (ईसीएलजीएस) को अनुमोदन दे दी है। उद्योग की मांग के आधार पर, ईसीएलजीएस के दायरे को बढ़ा दिया गया है, ताकि संदर्भ तिथियों पर इन कंपनियों को, प्रति उधारकर्ता के लिए 1500 करोड़ रुपये की सीमा के अन्तर्गत, उनके कुल क्रेडिट बकाया (निधि आधारित एवं गैर-निधि आधारित बकाया दोनों) के 100% तक की क्रेडिट सहायता, जो भी कम हो, प्रदान की जा सके।

\*\*\*\*\*

3

**14.03½ hrs**

**STATEMENT BY THE MINISTER**

**Status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Water Resources on Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti \***

**THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (ER. BISHWESWAR TUDU):** Sir, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Water Resources on Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

—  
... (व्यवधान)

---

\* Laid on the Table and also placed in Library, See No. LT9226 /17/23

**14.04 hrs****MATTERS UNDER RULE 377\***

**माननीय सभापति :** नियम 377 के अधीन सभा पटल पर रखे जाने वाले मामलों के संबंध में उनको अनुमति प्रदान की जाती है, जिन माननीय सदस्यों के पाठ स्वीकृत हुए हैं। वे अपने अनुमोदित पाठ को 20 मिनट के अंदर लिखित रूप से सभा पटल पर रख दें।

... (व्यवधान)

**(i) Need to constitute Nepali Language Promotion Council**

**SHRI RAJU BISTA (DARJEELING):** If language is lost, script is lost, if Script is lost, history is lost and then our own identity is lost. I wish to mention the plight of more than 1.5 crore people residing in 28 States and 5 UTs whose mother tongue is Nepali Gorkha/Nepali language is one of the languages listed in the Eighth Schedule to the Constitution of India. Even after 3 decades of its Constitutional recognition, no initiatives have been made for the development and promotion of Gorkha language. Through the majority of Gorkhas are residing in West Bengal and Sikkim, Gorkha language is not the main language of these States and as a result no attention is being given to the language. As a result, the development and promotion of the mother tongue of Gorkhas residing in these two States and spread over the entire country is obstructed and the new generation is deprived of studying the Gorkha language and literature.

---

\* Treated as laid on the Table.

Mother tongue is extremely important for the development and existence of any ethnicity, community and society. Keeping this fact in mind, the new education policy gives importance to mother tongue and the Honourable Prime Minister has been repeatedly giving stress to this issue. However, as a result of not having a separate State for the Gorkha speaking people, the development and promotion that needs to be done for Nepali language, is not being made possible. Therefore, I urge upon the the Government to constitute Nepali Language Promotion Council to encourage the spread of Nepali language and for its promotion and development.

**(ii) Need to provide compensation to farmers of Ganganagar  
Parliamentary Constituency who lost their crops due to  
heavy rains and hailstorm**

**श्री निहाल चंद चौहान (गंगानगर):** मैं सरकार का ध्यान मेरे संसदीय क्षेत्र गंगानगर की तहसील सूरतगढ़ के बड़े क्षेत्र में हुई भारी वर्षा और ओलावृष्टि की ओर आकर्षित करना चाहूँगा, जिसके कारण वहाँ खेतों में खड़ी फसलों को अत्यधिक नुकसान पहुंचा है, जिसकी सीधी मार मेरे संसदीय क्षेत्र के अन्नदाताओं पर पड़ रही है।

गत 16 मार्च 2023 को सूरतगढ़ तहसील में तेज बारिश के साथ ओलावृष्टि हुई थी, जिसकी सीधी मार गेहूं, जौ, चना, सरसों की फसलों और सब्जियों पर पड़ रही है और इस कारण यहाँ के किसानों को आर्थिक व मानसिक तौर पर परेशानियाँ उठानी पड़ रही है। किसान अपना खून-पसीना एक करके पूरी मेहनत के बल पर फसलों को उगाता है और बेमौसम की मार से उनकी सारी मेहनत पर पानी फिर जाता है।

अतः मेरा केंद्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र में हुई इस भारी वर्षा व ओलावृष्टि से होने वाले नुकसान की भरपाई करने हेतु जल्द से जल्द राज्य सरकार से आंकड़े मंगवाकर राज्य सरकार और बीमा कंपनियों को उचित मुआवजे की व्यवस्था करने हेतु निर्देशित करने का कष्ट करें।



**(iii) Need to connect religious and tourist places in Kanker  
Parliamentary Constituency under the National Ropeways  
Development Programme**

**श्री मोहन मंडावी (कांकेर):** केन्द्र सरकार की महत्वाकांक्षी परियोजना नेशनल रोप-वे विकास कार्यक्रम के तहत मैं मेरे संसदीय क्षेत्र कांकेर छ.ग. के गढ़िया पहाड़-कांकेर, गोटिटोला (चारामा) शक्ति पीठ गाढ़ागौरी (चारामा) सिद्ध रानी मंदिर आवरी (चारामा) शामतरा (नरहरपुर) महानदी के उदगम स्थल श्रृंगी ऋषी पर्वत जैसे धार्मिक तथा नैसर्गिक पर्यटन स्थलों में रोप-वे निर्माण प्रस्ताव पर अमल करने का आग्रह करता हूँ।

उक्त धार्मिक स्थलों में रोप-वे परियोजना के तहत किये जाने के निर्माण से धार्मिक स्थलों की यात्रा करने वाले लोगों को सुविधा प्रदान होगी। स्थानीय लोगों को रोजगार मिलेगा साथ ही राजस्व की वृद्धि होगी।

अतः सरकार से अनुरोध है कि रोप-वे विकास कार्यक्रम के तहत उक्त धार्मिक स्थलों को जोड़कर रोप-वे की सुविधा प्रदान करने हेतु निर्देशित करें।

**(iv) Need to reduce the use of chemical fertilizers and pesticides in agricultural production and take steps to prevent its harmful impact**

**डॉ. ढालसिंह बिसेन (बालाघाट):** आज खेतों में अधिक उत्पादन के लिए किसानों द्वारा भारी मात्रा में रासायनिक खाद एवं कीटनाशकों का उपयोग किया जा रहा है। इन रासायनिक खाद एवं कीटनाशकों के उपयोग के कारण उत्पन्न विकिरण, वायु प्रदूषण से सैकड़ों कीट समाप्त होते जा रहे हैं इन्हीं पेस्टिसाइड कीटनाशकों का उपयोग का परिणाम है कि मधुमक्खी, लाख के कीट आदि धीरे-धीरे समाप्ति की ओर हैं। अब वृक्षों में लाख के कीट नहीं जम रहे हैं जिस कारण लाख के उत्पादन में भारी कमी आई है। जिसके कारण लाख उत्पादक किसानों को भारी क्षति का सामना करना पड़ रहा है। मेरे संसदीय क्षेत्र के अंतर्गत सिवनी जिले के बरघाट तहसील में लाख का बहुत अधिक उत्पादन होता था किंतु लाख के कीड़ों के नहीं जमने के कारण लाख उत्पादन में भारी गिरावट आई है जिस कारण लाख उत्पादक किसान आर्थिक तंगी से जूझ रहे हैं। इसके साथ ही मधुमक्खियों की कमी के कारण शहद उत्पादन भी घटते जा रहा है।

मैं आग्रह करना चाहता हूँ कि सरकार को रासायनिक खाद एवं कीटनाशकों के अधिक उपयोग से बचने के लिए नीति बनाने एवं इनके उपयोग से होने वाले विकिरण को रोकने के लिए उचित कदम उठाना चाहिए जिससे विकिरण को रोका जा सके।

**(v) Regarding introduction of B.Tech courses at  
Assam Energy Institute**

**SHRI TOPON KUMAR GOGOI (JORHAT):** It's a matter of great concern that Assam Energy Institute, Sivasagar (Centre of Rajiv Gandhi Institute of Petroleum Technology, Jais, Amethi) has not got recognition for 4 year Degree courses till now although, they are offering 3-year Polytechnic diploma courses in Petroleum Engineering, Chemical Engineering and Mechanical Engineering, Fire and Safety Engineering and Electronics and Instrumentation Engineering. PhD. courses in Engineering and basic sciences have been started in the academic year 2022-2023. Four year B-tech Degree course should be started at the campus which is demanded by the students of northeast and Assam from several years. I strongly request the hon'ble Minister of Petroleum and Natural Gas, Govt of India to direct RGIPT an Autonomous Institute of National Importance under Ministry of Petroleum and Natural Gas, Govt of India to start B.Tech courses at Assam Energy Institute and make the Institute an Autonomous Institute so that it provides ample opportunities for the students of North Eastern Region to pursue career in Oil and Gas sector.

**(vi) Need to resolve the problems of land holders whose land have been acquired by CCL in Chatra Parliamentary Constituency**

**श्री सुनील कुमार सिंह (चतरा):** मैं चतरा लोकसभा अन्तर्गत कार्यरत सेन्ट्रल कोलफील्ड लिमिटेड की आम्रपाली एवं मगध परियोजना अन्तर्गत भू-रैयतों की विभिन्न समस्याओं की ओर ध्यान दिलाना चाहता हूँ। भू-रैयतों को सी.सी.एल. द्वारा बार-बार सिर्फ आश्वासन दिया जा रहा है। उनकी समस्याओं का निदान नहीं किया गया और न ही इसके लिए कोई प्रयास हो रहा है। अतः कोयला मंत्री जी आग्रह करता हूँ कि सी.सी.एल. से निम्नलिखित का बिन्दुवार जवाब मांगा जायें-

1. सी.सी.एल. के द्वारा चतरा एवं लातेहार जिला के कितने ग्राम में कुल कितनी भूमि का अधिग्रहण किया गया है?
2. प्रत्येक गाँववार कुल कितनी भूमि (रैयती, सरकारी एवं वनभूमि) का अधिग्रहण प्रस्तावित है ?
3. सी.सी.एल. द्वारा विभिन्न परियोजनाओं द्वारा कुल कितनी भूमि (रैयती, सरकारी एवं वनभूमि) में उत्खनन का कार्य किया जा रहा है?
4. RFCTLARR Act 2013 के तहत प्रत्येक गांव की भूमि का मुआवजा का निर्धारण कितना किया गया है? अधिग्रहीत गाँव की सूची निर्धारित एवं दी गई राशि के साथ विस्तृत विवरण उपलब्ध करायें।
5. प्रत्येक अधिग्रहीत गांव की भूमि के विरुद्ध कुल कितने लोगों नौकरी प्रदान की गई?
6. भूमि अधिग्रहण के पश्चात् कुल कितने ऐसे लाभार्थी हैं जिन्हें अभी तक सिर्फ मुआवजा मिला है, नौकरी नहीं मिली है तथा जिन्हें नौकरी मिली है, परन्तु मुआवजा नहीं मिला है?
7. क्या भारत सरकार की नई पॉलिसी RFCTLARR Act 2013 के तहत भूमि का मुआवजा मूल्य से चार गुणा तक करना है? अगर हां तो अब तक चतरा और लातेहार जिला में कार्यरत सी.सी.एल. आम्रपाली, मगध परियोजना के अन्तर्गत प्रत्येक गांव जहाँ

भूमि अधिग्रहण किया गया है कुल कितने लाभार्थी को उक्त निर्धारित राशि के अनुसार भुगतान किया गया है?

8. क्या विस्थापित हुए लाभार्थियों के बीच CILANNUITY SCHEME, 2020 का अनुपालन किया जा रहा है? अगर हां, तो लाभार्थियों की संख्या गांव वार उपलब्ध कराई जाय तथा इस वित्तीय वर्ष में अब तक इस योजना के तहत कुल कितनी राशि का वितरण किया गया?
9. ग्रामीणों द्वारा यह शिकायत की जा रही है कि सी.सी.एल. प्रबंधन द्वारा CBA Act 1952 को मानने के लिए मजबूर किया जाता है अगर नहीं तो लाभार्थियों के साथ इकरारनामा सिर्फ इसी पॉलिसी के तहत क्यों है?
10. सी०सी०एल० द्वारा अधिग्रहीत भूमि के रैयतों के पुनर्वास और मुआवजा से सम्बंधित दावों का निपटारा कब तक पूर्ण होगा और इससे सम्बन्धित पुनर्वास और मुआवजा की व्यापक नीति क्या है?

**(vii) Regarding refunds to people of Wardha Parliamentary Constituency who invested in Sahara Group of Companies**

**श्री रामदास तडस (वर्धा):** माननीय मंत्री जी से निवेदन है कि मेरे संसदीय क्षेत्र वर्धा में सहारा क्रेडिट कॉपरेटिव सोसाईटी लि./सहारियन युनिवर्सल मल्टीपरपॅज सोसाईटी लि./इण्डिया क्रेडिट कॉपरेटिव सोसाईटी लि० एवं सहारा स्टार्स मल्टीपरपज सोसाईटी लि. के प्रेंचायजी में एजेंट के जरिये 25 से 30 हजार रुपये नागरिकों द्वारा दैनिक/मासिक/फिक्सड डिपॉजिट के खाते खुलवाये गये थे और इन सभी खातेदारों की मैच्योरिटी पूरी हो गयी है, लेकिन कई वर्षों/महीनों से भुगतान पेंडिंग है। खातेदारा द्वारा भुगतान के संदर्भ में सहारा इण्डिया के सोसाईटी के स्थानीय कार्यालय, शाखा कार्यालय, रीजन कार्यालय एवं जोनल कार्यालय के चक्कर लगाए जा चुके हैं। सोसाईटी के प्रबंधकों से भी भुगतान के लिये पत्र दिये हैं, लेकिन अभी तक भुगतान नहीं हुआ, सभी खातेदार एवं एजेंट द्वारा सहारा इण्डिया से भुगतान मिलने हेतु आग्रह किया है। इस संस्था में करोड़ों रुपये मेरे संसदीय क्षेत्र के लोगों का ब्लॉक हो गया है जिससे बहुत परेशानी का सामना करना पड़ रहा है।

अतः माननीय मंत्री जी से निवेदन करना है कि सहारा परिवार के सभी खातेदार एवं एजेंट का भुगतान शीघ्र करवाने का कृपा करें जिससे कि इस समस्या का निदान हो सके।

**(viii) Regarding water shortage in Delhi**

**SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI):** City of Delhi suffers from acute to severe shortage of water from time to time. Delhi's daily water usage in 2021 was estimated to be 1,380 million gallons (5,223 million litres). According to data, about 7.7% of Delhi homes use bottled water, while another 5.04% rely on water tankers. Over 380 million gallons of water are lost each day in Delhi due to the demand-supply imbalance.

Mega city like Delhi which is home to millions of people coming from different walks of life cannot be left suffering without one of the basic needs i.e., water. It is the necessity of time that the problem of water availability and its shortage in the city is solved. I urge upon the Government to take note of this issue.

**(ix) Need to regularize the services of contractual teachers in Kasturba Gandhi Balika Vidyalaya in Maharashtra**

**DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR):** Kasturba Gandhi Balika Vidyalaya (KGVV) is established to provide access and quality education to girls from disadvantaged groups. KGBV provides the facility to have at-least one residential school for girls from Classes VI-XII in every educationally backward block (EBBs). Several students from Kasturba Gandhi Balika Vidyalayas (KGBVs) have excelled on several national and international platforms. Maharashtra, currently has 86 Kasturba Gandhi Balika Vidyalaya and the Contract Resident Teachers (CRT) working in KGBVs are playing a key role in the development of skills of girl students. The contractual teachers have rendered their services for a considerable period of time and they have been demanding regularization of their services. The contractual teachers are doing the same duties performed by teachers in society schools and residential schools, but they are getting less salaries which is in violation of the constitutional principles of 'equal wage for equal work'. In order to recognize their contribution in ensuring education for girl child, I request the Government to take necessary steps in order to regularize the services of contractual teachers in Kasturba Gandhi Balika Vidyalaya across Maharashtra which will ensure social security and job stability for these teachers who have a responsibility to build the future of our nation.



**(x) Regarding installation of a dedicated transmitter with studio facilities of FM AIR (LRS) in Jhargram district, West Bengal**

**SHRI KUNAR HEMBRAM (JHARGRAM):** We are living in the era of digital technology. We are getting feedback from the common people that they are not able to receive signals of AIR & DD properly. DTH is not consistent during rough weather, internet broadband is not available in rural and semi urban areas. We are proud that the Hon'ble Prime Minister has chosen this media for his unique programme 'Mann Ki Baat'. AIR & DD are the only media which gives information about Government Schemes. The Hon'ble Minister of Information and Broadcasting has announced that each district of India will be installed by AIR FM transmitter. Jhargram district deserves a dedicated transmitter with studio facilities of FM AIR (LRS) to foster and uplift different tribal culture and heritage; which is not being covered by major Kendra of AIR & DD Kolkata. It will also help to search local talent in future in this field.

Therefore, I am requesting the Hon'ble Minister of Information and Broadcasting to install a dedicated transmitter with studio facilities of FM AIR (LRS) in Jhargram district of West Bengal.

**(xi) Need to set up potato based food processing industries in  
Shahjahanpur Parliamentary Constituency and  
take steps for export of potato from the area**

**श्री अरुण कुमार सागर (शाहजहाँपुर):** मैं सरकार को अवगत कराना चाहूंगा कि मेरे संसदीय क्षेत्र शाहजहाँपुर की तिलहर, सदर, पुवायां, जलालाबाद कलान तहसीलों में आलू की काफी अधिक फसल होती है तथा इस क्षेत्र के किसानों की जीविका का एकमात्र सहारा आलू की उपज ही है।

लेकिन वर्तमान समय में लागत मूल्य से भी आदि कम पर आलू बिक रहा है, जिस कारण क्षेत्र के किसान आलू की उपज का लाभकारी मूल्य न मिलने की वजह से काफी परेशान हैं तथा आर्थिक संकट से जूझ रहे हैं।

अतः मेरा सरकार से अनुरोध है कि आलू उत्पादकों के हित में शाहजहाँपुर जनपद आधारित एक फूड प्रोसेसिंग उद्योग स्थापित किए जाने के साथ-साथ आलू के निर्यात हेतु संभावित कदम उठाने की कृपा करें, जिससे क्षेत्र के आलू किसानों को उनकी उपज का लाभकारी मूल्य सुनिश्चित हो सके।

**(xii) Need to provide funds for development of Sanjay-Dubri National Park and Tiger Reserve and tourist facilities in the Tiger Reserve**

**श्रीमती रीती पाठक (सीधी):** मैं माननीय पर्यावरण मंत्री महोदय से आग्रह करना चाहती हूँ कि मेरे संसदीय क्षेत्र सीधी के अंतर्गत धौहनी विधानसभा में स्थित संजय दुबरी टाईगर रिजर्व बाघों का प्राकृतिक निवास स्थान है एवं पर्यटकों के आकर्षण का केंद्र है। विदित है कि सर्वप्रथम सफ़ेद शेर यहीं देखा गया था, परंतु पर्यटकों हेतु मूलभूत सुविधाओं के अभाव के कारण लोगों का रुझान व आकर्षण एक उच्च श्रेणी का पर्यटन स्थल एवं प्राकृतिक सौंदर्य से परिपूर्ण होने के बावजूद भी नहीं हो पाता, जिस कारण क्षेत्र व पर्यावरण दोनों का विकास अवरुद्ध है। अतः मैं सरकार से आग्रह करती हूँ कि पर्यावरण एवं क्षेत्र के विकास दृष्टिगत रखते हुए यहाँ मूलभूत सुविधाओं की उपलब्धता एवं सम्पूर्ण बाघ आरक्षित क्षेत्र को विकसित करने हेतु पर्याप्त बजट संजय दुबरी टाईगर रिजर्व को उपलब्ध कराने की कृपा करें।

**(xiii) Regarding arrest of indian fishermen by Sri Lankan Navy**

**SHRI SU. THIRUNAVUKKARASAR (TIRUCHIRAPPALLI):** Sixteen fishermen along with their two Mechanised fishing boats were apprehended by the Sri Lankan Navy on 12th March 2023. These two boats belongs to Akkaraipettai in Nagapattinam District and Kottaipattinam in Aranthangi Assembly Constituency of Pudukkottai District fishermen. This is the third incident of attack / arrest of Indian fishermen by Sri Lankan Navy within a month. They are solely dependent on their fishing activity for their livelihood. Such Incidents also create fear psychosis in their minds. Government of Tamil Nadu took up these issues time and again with the Union Government but such incidents continue to take place. As of now, 102 fishing boats of Tamil Nadu are under their custody and six fishing boats which were released by Sri Lanka are yet to be repatriated to India.

I shall, therefore, humbly urge upon the Union Minister of External Affairs to kindly intervene in the matter and ensure that the traditional fishing rights of our fishermen are protected permanently and such incidents do not recur in future. Further, necessary diplomatic steps may be initiated to secure early release of all sixteen fishermen and 102 fishing boats apprehended by the Sri Lankan Navy.

**(xiv) Regarding service conditions of Anganwadi workers**

**SHRI V.K. SREEKANDAN (PALAKKAD):** The Anganwadi workers numbering nearly three million play an important role in combating hunger and malnutrition among the children in our country. Today, their life itself is in very pathetic and miserable condition as they are paid low wages. They have been demanding to regularize their job, so that they can get a decent salary and the benefit of pension, health facilities, etc. As per guidelines under the National Nutrition Mission 02, contract staff strength has been reduced by 50%, badly affecting the working of ICDS centres. With the meager amount they are getting it will not be possible for them to visit many blocks and run and manage the affairs of more than 33,000 Anganwadis looking after more than 40 lakh beneficiaries with a staff strength of 100 as per the said guidelines. Moreover, the services of these contract staff of NNMs are essentially more required in tribal areas like Attappadi, etc. where the child death, mortality of mothers due to anaemia, etc. are on the rise and is continuing unabated. Therefore, it is urged that the Anganwadi workers be paid a suitable salary and their job be regularized and the staff strength should be restored.

**(xv) Regarding review of the Pradhan Mantri Gram Sadak Yojana norms**

**SHRI RAJMOHAN UNNITHAN (KASARAGOD):** The roads in hilly areas of the districts are built and monitored under PMGSY. But certain roads of the areas are not being covered under the programme due to gradient issues. Most of them are 1 in 4 (4 units of horizontal length [run] by 1 unit of vertical length [rise]) and 1 in 5 existing gradients. But as per the PMGSY-3 norms, the gradient allowed for the works is currently 1 unit of vertical length in 10 units of horizontal length which disqualifies these hill roads to be covered under PMGSY. These roads can be made as per the programme criteria by cutting and filling, but for that land width on both sides is required. The land has houses on both sides which disallows cutting and filling work to be done. Here it is very difficult to find roads longer than five kilometers. Hence, it is necessary that development of roads in these areas be covered by PMGSY. Hence I urge upon the Government that the PMGSY norms be reviewed so that many roads in the hilly regions can be included in the project in the future and connecting villages with rural roads will increase development of the regions.

**(xvi) Need to grant approval to SITP (Scheme for Integrated Textile Park) and IPDS (Integrated Processing Development Scheme) for Salem District**

**SHRI S. R. PARTHIBAN (SALEM):** Salem is the Second largest textile production place in Tamil Nadu. We are looking forward to one Integrated textile Park at Salem district (Wet Processing & Weaving Park). State Government of Tamil Nadu has allotted financial assistance after the grants allotted from the Union Government for SITP & IPDS Schemes. The State Government of Tamil Nadu has already announced this project of Integrated Textile Park in Salem and Salem District Administration has identified 119 acres land for the establishment of Textile Park. With this land allotment, we proposed 100 acres for SITP scheme towards Infrastructure development and 20 acres for IPDS scheme towards common effluent treatment plant.

I request our Hon'ble Minister of Textile for approval of SITP (Scheme for Integrated Textile Park) and IPDS (Integrated Processing Development Scheme) for Salem District in Tamil Nadu.

**(xvii) Need to curb the impact of hot summer on the farmers**

**PROF. SOUGATA RAY (DUM DUM):** India reported its warmest February, since proper record keeping began in 1901, recording the highest average maximum temperature (29.5 degree centigrade across the country IMD signaled more bitter days ahead with a forecast of hotter than normal summer in many parts of India during March-May period. As per IMD's forecast, most parts of North East, East, Central and several areas of Northwest India including Delhi-NCR are expected to see 'above normal' day temperature and the season could see more heat wave during March to May season over many regions of Central and adjoining Northwest India. Heat wave's frequency and intensity are increasing in India because of climate change. Severe landslides and floods are projected to become increasingly common in such areas. It has been projected that climate change can deplete India's GDP heavily. I urge upon the Government to take necessary precautionary measures to curb the impacts of hot summer on the farmers and their livelihoods in advance.



**(xviii) Regarding condition of Ganges river in Bardhaman Purba  
Parliamentary Constituency**

**SHRI SUNIL KUMAR MONDAL (BARDHAMAN PURBA):** I want to draw the kind attention of the Hon'ble Minister of Jal Shakti regarding the condition of the river Ganga which is not in good condition specially between Katwa and Kalna in my constituency. Katwa to Kalna is near about 100 Km area. In these zones, the river Ganga has extended its area due to silts. All these areas are very important through different point of views. 70% to 80% SC, ST & OBC community's people reside on both side of the river and are not having enough fund, they do not have another place to go. In case, unpleasant incident happen they will be homeless. So, an inspection team is need to be sent here from Central Government. to inspect the matter. Due to gathering of sands the inhabitants of the bank have been affected because water is extending in its area and the banks of the river Ganga is getting shallow. There is also need of mining of sand so that the flux of river could be better. Dredging will lead to increase storage in capacity of water. Further, sand bags have been damaged which were placed to control flow of water and are in dire need of replacement.

The rejuvenation work may not be possible if dredging work will not be done in proper way. It is my personal consideration that gathering of sand or silts cause the extinction of the rivers in India. Many of the rivers which were flowing for thousands of year have come on the verge of extinction.

I lastly request the Hon'ble Minister to kindly go through my developmental suggestions to ease the problem as well as beautification of river bank of the area is needed.

**(xix) Regarding construction of newly proposed Kotipalli-Narasapuram railway line in Andhra Pradesh**

**SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM):** Kotipalli-Narasapuram newly proposed railway line is of 57.2 km, which is popularly known as Konaseema railway line, started in 2001 by the then Lok Sabha Speaker Shri GMC Balayogi. Later, there was no considerable progress. In 2014, the Government expedited the construction of the railway line in consultation with the Central Government.

This Railway line passes through Kotipalli via Magam, Amalapuram, Peruru, Pasarlapudi, Jagganna Peta, Rajolu, Chinchinada to Narasapuram towns along with 3 municipalities. This project has three bridges having length of 1.47 km, 3.55 km and 1.49 km respectively. Till now, about Rs.1200 Crore were spent and 60 % of the works have only been completed. In the Union Budget 2023-2024, Rs.100 crore has been allocated for this project. Though State Government is committed to complete the railway line, but finding it difficult due to financial crunch. The Central Government has already spent about Rs. 1200 crores on this project which is lying idle. In view of the rising prices, I would suggest the Ministry to complete the remaining work by infusing sufficient funds, which can be adjusted from the GST funds to be released to the State Government so that time and money be saved and the wish of the Konaseema people are fulfilled.

**(xx) Regarding plight of undertrial prisoners in the country**

**SHRI KURUVA GORANTLA MADHAV (HINDUPUR):** In her speech on Constitution Day, Hon'ble President of India highlighted the disturbing situation of undertrial prisoners in India and how many people remain incarcerated despite getting bail due to poverty. According to NCRB, undertrials constitute 77.1%% of the total prison population, most of which belong to the lower castes. Out of these, 2.7% have languished in jail for over five years. Being from marginalized communities, they do not have the capabilities to arrange money for bail or local sureties. As a result, they often languish in prison even after getting bail. This is not only an issue of the ineffectiveness of the bail system but the entire system - arbitrary detention, ineffectiveness of the free legal aid, high pendency of cases, and unreformed bail conditions, to name a few. In her Budget speech, Hon'ble Minister of Finance Smt. Nirmala Sitharaman mentioned that the Government would provide financial support to undertrial prisoners who cannot afford bail amounts and surety. Hence, I request the Hon'ble Minister of Home Affairs to form a national scheme for Undertrial prisoners. I further request that the Hon'be Minister of Law and Justice strengthen the legal aid towards this cause, ensuring their basic, fundamental rights are fulfilled.

**(xxi) Need to enhance the assistance under Penury Grant meant for financial assistance to non-pensioner ex-servicemen**

**डॉ. श्रीकांत एकनाथ शिंदे (कल्याण):** Penury Grant हवलदार के पद तक के भूतपूर्व सैनिकों को प्रदान किया जाता है जो 65 वर्ष से अधिक आयु के हैं और भारत सरकार से कोई पेंशन प्राप्त नहीं कर रहे हैं। यह अनुदान रक्षा मंत्री भूतपूर्व सैनिक कल्याण कोष योजना के तहत दिया जाता है। इस सहायता में 48000 रुपये की lumpsum राशि वर्ष में एक बार सैनिकों के खाते में deposit की जाती है। सालाना 48000 रुपये की राशि जो मासिक 4000 रुपये तक आती है, आज की महंगाई में बहुत ही कम है और इन सेवानिवृत्त सैनिकों को अपने जीवन यापन में आर्थिक असुविधा का सामना करना पड़ता है। मेरा सरकार से निवेदन है कि इस राशि को 7000 रुपये per month किया जाए और lumpsum न देकर मासिक राशि इनके खातों में भेजी जाए जिससे इनको हो रही असुविधा को कम किया जा सके और इसके अतिरिक्त इन सैनिकों को पेंशनर्स की श्रेणी में नहीं रखा जाता जिसके कारण सेना द्वारा दी जा रही स्वास्थ्य सेवाओं का लाभ भी इन्हें नहीं मिलता। इन सैनिकों को निर्धारित पेंशन नहीं मिलती इस लिए इनके लिए सरकारी और गैर सरकारी अस्पतालों में मुफ्त इलाज की सुविधा भी दी जाए क्योंकि देश की रक्षा में इन सैनिकों का भी योगदान है।

**(xxii) Need to set up a centre of Rashtriya Natya Vidyalaya, Delhi in  
Valmikinagar Parliamentary Constituency**

**श्री सुनील कुमार (वाल्मीकि नगर):** मैं सरकार का ध्यान राष्ट्रीय नाट्य विद्यालय दिल्ली का एक केंद्र संसदीय क्षेत्र वाल्मीकिनगर में स्थापित करने के संबंध में आकृष्ट कराना चाहता हूँ। मेरा लोकसभा वाल्मीकिनगर बिहार का सीमांत एवं आदिवासी क्षेत्र है। इस क्षेत्र के आदिवासी समाज द्वारा प्रस्तुत किया जाने वाला लोकनृत्य झमटा बहुत ही प्रसिद्ध है। इस क्षेत्र में कला संस्कृति को विकसित करने की अपार संभावनाएँ हैं। मेरे संसदीय क्षेत्र से कला जगत में एक से बढ़कर एक महान हस्तियाँ उत्पन्न हुई हैं जिनमें से कुछ लोगों ने बॉलीवुड में भी अपना परचम लहराया है। इस क्षेत्र के युवाओं एवं युवतियों की कला को निखारने तथा विकसित करने के लिए राष्ट्रीय नाट्य विद्यालय दिल्ली के एक केंद्र की स्थापना जनहित में अतिआवश्यक है। अतः मैं सरकार से मांग करता हूँ कि राष्ट्रीय नाट्य विद्यालय दिल्ली के एक केंद्र की स्थापना मेरे संसदीय क्षेत्र वाल्मीकिनगर में यथाशीघ्र की जाए।

**(xxiii) Regarding review of the Ayushman Bharat Yojana**

**SHRI CHANDRA SEKHAR SAHU (BEHRAMPUR):** Under the outlay on major schemes in the Union Budget for 2023-24, Rs 7200 crore allocation has been made towards Ayushman Bharat Yojana. When we take into consideration India's 28 States and 8 Union Territories, per State/UT, it comes to around Rs 200 crore per annum for the Ayushman Bharat Yojana. On the other hand, the Government of Odisha spends about Rs 6000 crore under its BSKY which is on an average about Rs 200 crore per district per year in Odisha. Under Ayushman Bharat Scheme, a woman can only avail treatment of Rs 5 lakh while in Odisha she can avail upto Rs 10 lakh under the State scheme. It means, Rs 200 crore of Ayushman Bharat Scheme per year would only cover one District of Odisha. Similarly, under Ayushman Bharat, a patient requiring organ transplant cannot exceed the limit of Rs 5 lakh but in BSKY, the beneficiary can benefit far exceeding the Rs 5 lakh limit.

Therefore, I request the Hon'ble Union Minister of Health and Family Welfare to review Ayushman Bharat Yojana and identify the bottlenecks in the Scheme so that the loopholes with respect to improving overall health indicators in the country are addressed.

**(xxiv) Need to take stringent action against illegal mining of sand and soil in Amroha and Hapur districts, Uttar Pradesh**

**कुंवर दानिश अली (अमरोहा):** लोकसभा क्षेत्र अमरोहा के जनपद अमरोहा एवं हापुड़ में गंगा के दोनों तरफ रेत का अवैध खनन जोरों पर है एवं दोनों जिले अमरोहा व हापुड़ में मिट्टी की अवैध खनन भी चरन पर है। हालात यह हो चुके हैं कि खनन की बढ़ती रफ्तार से क्षेत्र गहरा होता जा रहा है। लेकिन अधिकारी कथित रूप से आंखें मूंदे बैठे हैं। जिसकी वजह से प्रकृति को भारी नुकसान हो रहा है। कोई ठोस कार्रवाई न होने के कारण अवैध खनन जोर पकड़ता जा रहा है। अधिकारी मौके पर पहुंचकर कभी-कभी कुछ डंपरों को सीज तो करते हैं लेकिन खनन माफियाओं के खिलाफ ठोस कार्यवाही नहीं होने के कारण उनके हौंसले लगातार बुलंद होते जा रहे हैं। यहाँ रात में ही नहीं बल्कि दिन में भी अवैध खनन किया जा रहा है।

अगर समय रहते इस ओर ध्यान नहीं दिया गया तो प्रकृति को भारी नुकसान पहुंचेगा। अतः सरकार से मेरी मांग है कि जल्द से जल्द इस मामले में कड़ी कार्रवाई की जाये।



**(xxv) Regarding setting up of a warehouse and a plant or an advanced canning factory to produce and preserve coconut products in Ramanathapuram Parliamentary Constituency**

**SHRI K. NAVASKANI (RAMANATHAPURAM):** There is a request from the villagers of Ramaswamy Patti falling under Kamuthi block and villages Marhuyendhal and Thiruvarangam falling under Mudukulathor block in my Ramanathapuram Constituency to set up an 100 MT tonnes Warehouse to store their cultivated chillies and other vegetables. They can thus further preserve it and enhance their sales.

I request the Government to come forward for setting up a Warehouse with preservation facility to meet out their requirements. Aranthangi coming under my Ramanathapuram Constituency is a rich belt for coconut cultivation and majority of the villages are into coconut cultivation.

In order to further boost up the cultivation of coconut trees and related products, I request the Government to come forward for setting up a plant or Advanced canning factory there to produce and preserve more such coconut products.

**(xxvi) Regarding installation of a statue of Dr. B.R. Ambedkar in the  
premises of Supreme Court of India**

**DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM):** Dr B.R. Ambedkar was India's first Law Minister and the Chief Architect of the Constitution of India. Evidently, he has been a vital part of the legal institutions in India. Unfortunately, he has not been adequately memorialized at the Supreme Court of India, since a statue of Dr Ambedkar has still not been installed in the premises. His statue can be seen in the lawns of the Parliament of India. I request that a statue of Dr B.R. Ambedkar be installed in the lawns of the Supreme Court of India.

---

माननीय सभापति : प्लीज, आप बैठ जाइए ।

... (व्यवधान)

**HON. CHAIRPERSON:** Please go back to your seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please sit down.

... (*Interruptions*)

माननीय सभापति: प्लीज, आप भी बैठिए ।

... (व्यवधान)

माननीय सभापति: कृपा करके आप बैठिए ।

... (व्यवधान)

**माननीय सभापति:** माननीय सदस्यगण, वर्ष 2023-24 के लिए केंद्रीय बजट के संबंध में अनुदानों की मांगों को आज सायं छः बजे सभा की अनुमति के लिए प्रस्तुत किया जाएगा।

... (व्यवधान)

**माननीय सभापति :** सभा की कार्यवाही छह बजे तक के लिए स्थगित की जाती है।

**14.06 hrs**

*The Lok Sabha then adjourned till Eighteen of the Clock.*

---

**18.00 hrs**

*The Lok Sabha reassembled of Eighteen of the Clock.*

(Hon. Speaker *in the Chair*)

... (व्यवधान)

**HON. SPEAKER:** The Finance Bill is not going to be taken up today.

... (*Interruptions*)

**HON. SPEAKER:** You may speak after the Demands are put to vote.

... (*Interruptions*)

**18.01 hrs**

**UNION BUDGET (2023-24) DEMANDS FOR GRANTS  
SUBMISSION OF OUTSTANDING DEMANDS FOR GRANTS TO THE VOTE  
OF THE HOUSE (GUILLOTINE)**

**माननीय अध्यक्ष:** आइटम नं. 22

माननीय सदस्यगण, अनुदानों की मांगों के संबंध में अनेक कटौती प्रस्ताव परिचालित किए गए हैं, समयाभाव के कारण मैं सभी कटौती प्रस्तावों को प्रस्तुत किया हुआ मान रहा हूँ।

**CUT MOTIONS**

**SHRI N. K. PREMACHANDRAN (KOLLAM):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY  
OF TOURISM (PAGE 339) BE REDUCED BY RS.100.**

Need to formulate an effective policy for development of tourism infrastructure in the country. (1)

Need to ensure safety and security of the tourists in the country. (2)

Need to formulate an effective policy for providing easy accessibility to the tourist centres in the country. (3)

Need to simplify administrative process for investment in tourism sector of the country. (4)

Need to effectively use digital marketing and marketing network system for promoting tourism in the country.(5)

Need to promote pilgrim tourism connecting famous pilgrim centres throughout the country. (6)

Need to formulate an effective policy for development of eco-tourism. (7)

Need for development of traditional cottage industry and craft tourism. (8)

Need for promotion and publicity of Indian tourism abroad for attracting foreign tourists. (9)

Need to allocate more funds for providing better infrastructure in the areas having potential for tourism.(10)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF WOMEN AND CHILD DEVELOPMENT (PAGE 348) BE REDUCED BY RS. 100.**

Need to effectively deal with the problem of child malnutrition. (2)

Need to provide special programme for providing nutritious food to the women and children. (3)

Need to formulate an effective policy for women empowerment in rural areas. (4)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (PAGE 294) BE REDUCED BY RS. 100.**

Need to provide more fund for development of black spots on national highways so as to avoid accidents. (6)

Need to establish a strong mechanism for monitoring National Highways maintenance and repairing so as to avoid accidents. (7)

Need to provide more funds for development of National Highways in Kerala. (8)

Need for promoting electric cars and bikes. (9)

Need for ensuring safety measures in motor cabs. (10)

Need for effective functioning of software introduced by Road Transport and Highways for the public convenience. (11)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES (PAGE 333) BE REDUCED BY RS. 100.**

Need to provide funds for settlement of issues relating to employees' benefit in Parvathy Mills, Kollam. (1)

Need to provide funds for revival of mills under the National Textiles Corporation. (2)

Need to provide funds for developing Nano Textile

Technology. (3)

Need to provide funds for establishing a Nano Textile Technology Institute at Parvathy Mills in Kollam. (4)

Need to provide special package for the revival of Parvathy Mills, Kollam. (5)

Need to provide more funds for promoting research and development in textile sector. (6)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY (PAGE 306) BE REDUCED BY RS. 100.**

**9**

Need to provide more funds for the development of Sree Chitra Tirunal Institute of Science and Technology, Thiruvananthapuram, Kerala. (1)

Need to provide funds for establishing a science and technology research centre in connection with production of value added sea food. (2)

Need to provide more funds for the development of Rajiv Gandhi Institute of Bio-technology in Kerala. (3)

Need to provide funds for filling up the vacancies in institutions under the Department of Science and Technology. (4)

Need to provide special funds for research and development in Science and Technology. (5)



**THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS (PAGE 351) BE REDUCED BY RS. 100.**

Need to formulate an effective policy for youth empowerment in rural areas. (2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (PAGE 238) BE REDUCED BY RS. 100.**

Need to formulate a policy for youth entrepreneurs in rural areas.

(1)

Need to formulate a policy for women entrepreneurs in urban areas. (2)

Need to formulate an effective policy for the assistance of Micro Small and Medium Enterprises to overcome the crisis due to covid -19. (3)

Need to provide special package for revival of Micro, Small and Medium Enterprises (MSMEs). (4)

**(TOKEN)****THAT THE DEMAND UNDER THE HEAD LAW AND JUSTICE (PAGE 233) BE REDUCED BY RS. 100.**

Need to sanction more fund for establishment of new courts. (1)

Need to provide fund for establishing Indian Judicial Service. (2)

Need to provide fund for development of infrastructure facilities in the Courts for the timely disposal of the cases. (3)

Need to provide fund for establishment of new system for speedy disposal of the litigations pending before the courts. (4)

Need to establish a High Court Bench at Thiruvananthapuram. (5)

**(TOKEN)****THAT THE DEMAND UNDER THE HEAD MINISTRY OF NEW AND RENEWABLE ENERGY (PAGE 254) BE REDUCED BY RS. 100.**

Need to provide more funds for promotion of new and renewable energy projects. (1)

Need to allot funds for creating awareness among the

public regarding the benefits of new and renewable energy. (2)

Need to provide funds for giving subsidy to new and renewable energy projects. (3)

Need to earmark sufficient funds for generating new and renewable energy. (4)

Need for promotion of new and renewable energy. (5)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF MINORITY AFFAIRS (PAGE 249) BE REDUCED BY RS. 100.**

Need to establish effective mechanism for protection of minority rights. (1)

Need to allot more funds for cultural development of minorities. (2)

Need to provide fund for ensuring the education of students belonging to minority community. (3)

Need to protect the interest of minorities. (4)

Need to earmark more fund for regular disbursement of scholarships to minority students. (5)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF INFORMATION AND BROADCASTING (PAGE 215) BE REDUCED BY RS. 100.**

Need to formulate a policy outlining the qualification and experience for nomination of a member of Central Board of Film Certification. (1)

Need to formulate an effective policy for relaxing the terms and conditions applicable for censoring of a film.(2)

Need to provide more fund to National Film Development Corporation for production of more films in regional languages. (3)

Need to provide special fund for establishing National Film Institute in Kerala. (4)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF DRINKING WATER AND SANITATION (PAGE 226) BE REDUCED BY RS. 100.**

Need for establishing special mechanism for public health and sanitation in rural areas. (1)

Need for ensuring safe drinking water to all. (2)

Need for improving the efficiency of drinking water supply. (3)

Need to formulate a policy for introduction of modern technologies for ensuring the quality of safe drinking water. (4)

Need for implementation of water supply schemes in a time-bound manner. (5)

Need to protect ponds and open wells used for drinking water services from pollution. (6)

Need for augmentation of existing water supply schemes by introducing modern technology. (7)

Need for implementation of water supply schemes in rural, tribal and coastal region. (8)

Need for establishing sewage treatment plants in all districts. (9)

Need for preventing pollution of drinking water sources in water supply scheme. (10)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD  
DEPARTMENT OF AGRICULTURE AND FARMERS  
WELFARE (PAGE 1) BE REDUCED BY RS. 100**

Need to formulate an effective policy for agricultural extension and research. (8)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD  
DEPARTMENT FOR PROMOTION OF INDUSTRY  
AND INTERNAL TRADE (PAGE 41) BE REDUCED  
BY RS. 100.**

Need to formulate an effective policy for the revival of traditional industries including cashew industry. (6)

Need to formulate a policy for regularising the loans availed by the cashew industry. (7)

Need to formulate a policy for providing additional financial assistance to the cashew industry under Atmanirbhar yojana. (8)

Need to formulate a policy for exempting cashew

industry from the penal action of financial institutions including banks. (9)

Need to for promotion and strengthening of startups.(10)

Need to declare special package for comprehensive development of cashew industry. (11)

Need to declare moratorium for the bank loans availed by the cashew industry. (12)

Need to declare a programme to protect cashew industry from action under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI). (13)

Need to provide fund for special package for cashew workers. (14)

Need to provide more funds and to declare a new policy for import and export of cashew. (15)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF CONSUMER AFFAIRS (PAGE 54) BE REDUCED BY RS. 100.**

Need to formulate a policy for introducing regulatory mechanism for ensuring protection of the rights of consumers. (1)

Need for promotion and strengthening of startups. (2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE (PAGE 67) BE REDUCED BY RS. 100.**

Need for protection of diversity of culture in India. (2)

Need to formulate an effective policy for promotion of classical languages and regional languages. (3)

Need to ensure welfare of artists and technicians of various art forms. (4)

Need to formulate an effective policy for promotion of



Indian art forms in foreign countries. (5)

Need to promote folk arts. (6)

Need to provide more fund for disbursing financial assistance to poor and deserving artists. (7)

Need to formulate effective mechanism for disbursement of pension to artists without delay.(8)

Need to provide fund for development of regional and cultural activities. (9)

Need to provide fund for promotion of Malayalam language. (10)

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF SCHOOL EDUCATION AND LITERACY (PAGE 89) BE REDUCED BY RS. 100.**

Need to pay special attention to rural education. (3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FISHERIES (PAGE 155) BE REDUCED BY RS. 100.**

Need for promoting fish processing industries. (1)

**(TOKEN)****THAT THE DEMAND UNDER THE DEPARTMENT  
OF HEALTH AND FAMILY WELFARE (PAGE 162)  
BE REDUCED BY RS. 100.**

Need to formulate an effective policy for ensuring the mental healthcare of adolescents.(10)

Need to formulate an effective policy for augmenting facilities for quality medical education. (11)

Need to formulate an effective policy for providing better healthcare to mother and child. (12)

Need to formulate an effective policy for providing better healthcare to tribal and fisherfolk. (13)

Need to formulate an effective policy for maintaining sufficient human resources and infrastructure for providing quality medical treatment and healthcare in rural areas. (14)

Need to formulate an effective policy to ensure presence of government in health sector.(15)

Need to provide more fund for improvement of infrastructure in medical colleges. (16)

Need to provide more fund for infrastructure development of district hospitals. (17)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH RESEARCH (PAGE 171) BE REDUCED BY RS. 100.**

Need to formulate an effective policy for improving research and development in the health sector. (32)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS (PAGE 176) BE REDUCED BY RS. 100.**

Need for simplifying visa process for foreign tourists.(4)

**(DISAPPROVAL OF POLICY)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE (PAGE 67) BE REDUCED TO RE.1.**

Failure to formulate an effective policy for giving free of cost training to the students interested in various forms of arts in Government institutions.(1)

**(DISAPPROVAL OF POLICY)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE (PAGE 162) BE REDUCED TO RE. 1.**

Failure to formulate an effective policy for providing medicines for the treatment of cancer and other terminal diseases free of cost to the people below the poverty line and to others at a reasonable and affordable price. (1)

Failure to formulate an effective policy for controlling and regulating the cost of treatment in private hospitals. (2)

**SHRIMATI APARUPA PODDAR (ARAMBAGH):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF**

**SCHOOL EDUCATION AND LITERACY (PAGE 89)  
BE REDUCED BY RS. 100.**

Need to allocate fund and construct building of Kendriya Vidyalayaat Tarakeshwar. (2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY  
101 OF WOMEN AND CHILD DEVELOPMENT  
(PAGE 348) BE REDUCED BY RS. 100.**

Need to empower rural women and generate more employment opportunities for them. (1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD  
MINISTRY OF ROAD TRANSPORT AND  
HIGHWAYS (PAGE 294) BE REDUCED BY RS.  
100.**

Need to allocate funds for construction of a bridge over river Rupnarayan to connect Hoogly, Howrah, and Mednipur district of West Bengal. (1)

Need to allocate fund for construction of a concrete bridge between Ganeshpur and Natibpur bridge over river Mundeswari. (2)

Need to provide more funds for establishing mechanism for removal of soil waste on highways.

(3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CIVIL AVIATION (PAGE 30) BE REDUCED BY RS. 100.**

Need to provide more funds for development of airports in the country and for expansion of domestic air services to boost tourism. (1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS (PAGE 176) BE REDUCED BY RS. 100.**

Need to provide home to all homeless in Arambagh constituency who lost their everything in flood. (1)

Need to increase the allocation of fund for National Disaster Response Force (NDRF) (2)

Need to ensure compulsory allocation of funds for National Cyclone Risk Mitigation Project. (3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (PAGE 162) BE REDUCED BY RS. 100.**

Need to overcome shortage of doctors. (5)

Need to control and regulate the charges levied by the private hospital and to ensure quality medical treatment by private hospital at cheaper rates. (6)

Need to make it mandatory for doctors to prescribe generic medicines. (7)

Need to allocate more fund for National Urban Health Mission. (8)

Need to upgrade rural health centres and to ensure presence of doctors and distribution of life saving drugs free of cost under the National Health Mission in the country especially in the Arambagh Parliamentary Constituency. (9)

**(TOKEN)**

**THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYMENT (PAGE 229) BE REDUCED BY RS. 100.**

Need to ensure timely payment of Provident Fund and gratuity to the tea works of Jalpaiguri. (1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT (PAGE 316) BE REDUCED BY RS. 100.**

Need to provide more fund and undertake schemes for creating employment opportunities in rural areas specially for Scheduled Castes and Scheduled Tribes.(1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS (PAGE 351) BE REDUCED BY RS. 100.**

Need to provide more fund for the development of sports infrastructure in rural areas specially for Scheduled Castes and Scheduled Tribes. (1)



**SHRI KODIKUNNIL SURESH (MAVELIKKARA):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE (PAGE 1) BE REDUCED BY RS. 100.**

Need to provide a special package for paddy farmers of Kuttanad in Kerala to alleviate their economic hardship caused by crop loss due to floods, inundation of paddy polders and water logging. (1)

Need to provide a special package to paddy farmers of Kuttanad in Kerala for protecting unique rice varieties and paddy seeds. (2)

Need to alleviate crisis experienced by paddy farmers in Kerala by providing sufficient funds for payment of paddy procurement price to the farmers. (3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION (PAGE 57) BE REDUCED BY RS. 100.**

Need to provide funds for increasing the quantum of ration supply of pulses, wheat, rice, millets to every PDS

subscriber.(3)

Need to allocate funds for construction of state-of-the-art warehouses for storage of paddy in Kuttanad taluk of Kerala.(4)

Need to allocate funds for construction of grain silos near paddy fields for immediate storage of paddy after harvesting and to prevent dampening and rotting of paddy. (5)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF EARTH SCIENCES (PAGE 86) BE REDUCED BY RS. 100.**

Need to allocate funds for conducting expert scientific study about land subsidence in Munrothurutthu island of Kollam district in Kerala.(1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF SCHOOL EDUCATION AND LITERACY (PAGE 89) BE REDUCED BY RS. 100.**

Need to allocate funds for establishing a Kendriya Vidyalaya in Kotytarakkara. (1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (PAGE 108) BE REDUCED BY RS. 100.**

Need to allocate funds for erection of modern fencing to prevent human animal contact and pathways for animals near forest areas in Kerala. (1)

Need to allocate a corpus fund for compensation to victims of wild animal attacks in Kerala and for their rehabilitation and resettlement. (2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE MINISTRY OF EXTERNAL AFFAIRS (PAGE 113) BE REDUCED BY RS. 100.**

Need to allocate funds for establishing Passport Seva Kendras at various locations of Mavelikkara Lok Sabha Constituency. (1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (PAGE 162) BE REDUCED BY RS. 100.**

Need to allocate funds for establishing AIIMS at Chengannur taluk of Alappuzha district of Kerala.(3)

Need for allocating funds for establishing a modern medical college by augmenting the infrastructure of the existing district hospital at Chengannur.(4)

**SHRI M. K. RAGHAVAN (KOZHIKODE):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CIVIL AVIATION (PAGE 30) BE REDUCED BY RS. 100.**

Need to allocate more funds for capital outlay in civil aviation.(7)

Need to allocate sufficient funds for widening, expansion and overall development of Calicut airport. (8)

Need to allocate sufficient funds for facilitating landing of wide bodied aircrafts at Calicut international airport. (9)

Need to allocate funds for developing infrastructure for more flight connectivity to Calicut international airport.(10)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF COMMERCE (PAGE 36) BE REDUCED BY RS. 100.**

Need to allocate more funds for Spices Board, Coffee Board and Rubber Board. (4)

Need to allocate more funds for promotion of exports from Kozhikode.(5)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF POSTS (PAGE 47) BE REDUCED BY RS. 100.**

Need to allocate more funds for modernization of post offices.(1)

Need to allocate more funds for recruitment of more staff in post offices.(2)

Need to allocate funds for promotion of social security measures through post offices.(3)

Need to ensure inclusion of every Indian in some savings related schemes of post office.(4)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION (PAGE 57) BE REDUCED BY RS. 100.**

Need to allocate funds for streamlining the functioning of civil supplies.(8)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF RAILWAYS  
(PAGE 289) BE REDUCED BY RS. 100.**

Need for providing Vande Bharat Express between Kozhikode and Bengaluru, Kozhikode and Chennai, and Kozhikode and Trivandrum.(81)

Need for expediting modernization of Kozhikode railway station.(82)

Need for pit stop and yard at West Hill and Kannur.(83)

Need for better rail connectivity between Kozhikode and Bengaluru.(84)

Need for restoring senior citizen concessions in railways.(85)

Need for redevelopment of Feroke, West Hill and Vellayil railway stations.(86)

Need for allocation of funds for Feroke-Angadippuram railway line project.(87)

Need for funds for construction of Tirunnavaya-Guruvayur railway line.(88)

Need for construction of Rameswaram-Kozhikode rail link.(89)

Need for more trains in Malabar region.(90)

**SHRI HANUMAN BENIWAL (NAGAUR):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT  
OF AGRICULTURE AND FARMERS WELFARE (PAGE 1)  
BE REDUCED BY RS. 100.**

Need to enact legislation for guaranteed purchase at minimum support price. (4)

Need to purchase the whole produce of farmers at minimum support price by removing riders regarding purchase of produce at minimum support price.(5)

Need to ensure timely payment to the farmers relating to fair and full claim from the insurance companies in various districts of Rajasthan under the Pradhan Mantri Fasal Bima Yojana.(6)

Need to include specific crops of Rajasthan like moth, guar, isabgol, coriander, cumin, garlic etc. under the ambit of minimum support price.(7)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT  
OF AGRICULTURAL RESEARCH AND EDUCATION  
(PAGE 6) BE REDUCED BY RS. 100.**

Need to establish Central Dryland Agriculture University in  
Nagaur district of Rajasthan.(9)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT  
OF FERTILISERS (PAGE 23) BE REDUCED BY RS. 100.**

Need to formulate policy for timely supply of fertilisers to all  
the states as per their demand.(1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT  
OF PHARMACEUTICALS (PAGE 26) BE REDUCED BY  
RS. 100.**



Need to increase the number of Pradhan Mantri Jan

Aushadhi Kendra in Rajasthan.(2)

Need to take effective steps to prevent the trade of spurious drugs. (3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CIVIL AVIATION (PAGE 30) BE REDUCED BY RS. 100.**

Need to take expedite decision on the pending proposal for extending air strip in Nagaur City.(2)

Need to increase number of regular flights from Jodhpur, Bikaner, Kishangarh, Jaisalmer and Udaipur to Delhi and other cities of the country.(3)

Need to commence air services from Barmer to Delhi and from Jaipur to Barmer, Jodhpur and Jaisalmer.(4)

Need to extend the air strip at Nagaur district headquarters and commence air services from Nagaur keeping in view of the strategic, religious and business aspects etc.(5)

Need to commence air services from Nagaur to Jaipur and other cities of the country keeping in view of the strategic, religious and business aspects etc.(6)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF COMMERCE (PAGE 36) BE REDUCED BY RS. 100.**

Need to include Nagauri Paan Methi in spice commodity.(1)

Need to provide Geographical Indication tag to Paan Methi produced in Nagaur parliamentary constituency.(2)

Need to establish international standard marble market in Nagaur district.(3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION (PAGE 57) BE REDUCED BY RS. 100.**

Need to increase the number of godowns for the storage of grains in Rajasthan including Nagaur.(6)

Need to include the deprived people entitled to receive benefit under National Food Security Act (NFSA) in the state of Rajasthan.(7)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE (PAGE 67) BE REDUCED BY RS. 100.**

Need to accord the status of national monument to Mangarh Dham located in Banswara district of Rajasthan.(11)

Need to formulate an action plan for the construction of Science and Culture Museum in Nagaur parliamentary constituency.(12)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF FOOD PROCESSING INDUSTRIES (PAGE 160) BE REDUCED BY RS. 100.**

Need to release special funds for developing mega food park in Nagaur.(1)

Need to effectively implement the special scheme for setting up food processing units in the villages through ministry.(2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (PAGE 162) BE REDUCED BY RS. 100.**

Need to open CGHS dispensary at Nagaur district headquarters.(18)

Need to formulate a policy for the regularisation of employees working under National Health Mission and National Rural Health Mission in the country.(19)

Need to constitute special committees under the chairmanship of local MPs for monitoring the quality of work being carried out for construction of medical colleges in the country including Nagaur in Rajasthan.(20)

Need to start the production of medicines used in the treatment of serious diseases including Muscular Atrophy and Dystrophy in India.(21)

Need to make available medical apparatus useful for the surgery, implantation etc. to poor patients at low rates or free of cost.(22)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF HEAVY INDUSTRIES (PAGE 173) BE REDUCED BY RS. 100.**

Need to conserve the land under Sambhar Salt Limited for the production of salt.(1)

Need to sanction funds from Corporate Social Responsibility (CSR) or other sources of Sambhar Salt Limited for the construction of road in salt affected areas of Nagaur constituency.(2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOUSING AND URBAN AFFAIRS (PAGE 208) BE REDUCED BY RS. 100.**

Need to provide *pacca houses* to the citizens living in *Jhuggies* and unauthorized colonies in urban areas of Rajasthan.(1)

Need to allocate funds for the beautification of Nagaur district of Rajasthan.(2)

Need to expedite the pending works in the cities selected under Smart City Scheme in Rajasthan.(3)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF MINES (PAGE 246) BE REDUCED BY RS. 100.**

Need to resume mining of tungsten and lithium in Degana area of Nagaur District in Rajasthan.(1)

Need to formulate policy to give small leases to farmers for mining in their holdings in the country including Rajasthan.(2)

Need to make a policy to appoint local Member of Parliament as chairman in District Mineral Foundation Trust (DMFT).(3)

Need to check collection of arbitrary rates of gravels under the guise of legal mining.(4)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (PAGE 262) BE REDUCED BY RS. 100.**

Need to restore Old Pension Scheme for central government employees.(1)

Need to fill up the vacant posts in various Departments and Ministries of central government at the earliest.(2)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (PAGE 294) BE REDUCED BY RS. 100.**

Need to expedite sanctioning of the proposals related to strengthening, widening and renovation of roads in Nagaur Parliamentary constituency.(4)

Need to take action against the engineers and implementing agencies for the alleged inferior quality of ring road constructed on the outskirts of Nagaur City.(5)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM (PAGE 339) BE REDUCED BY RS. 100.**

Need to develop the tourism circuit in Nagaur parliamentary constituency. (11)

Need to include the folk deity Veer Tejaji Maharaj's temple

located in Kharnal village of Nagaur parliamentary constituency under the Swadesh Darshan Yojana 2.0 for the development and other works.(12)

Need to formulate a policy to promote tourism at sites and locations of local importance in all the districts of Rajasthan including Nagaur.(13)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS (PAGE 351) BE REDUCED BY RS. 100.**

Need to release budget for the construction of youth hostel building at Nagaur District headquarters.(3)

Need to sanction central sports university in Nagaur.(4)

Need to include tug of war game in khelo india being promoted under khelo India, Rural and Indigenous tribal sports scheme. (5)

Need to make provision to provide financial assistance of more than ten lakh rupees to mountaineers.(6)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF PLANNING (PAGE 270) BE REDUCED BY RS. 100.**



Need to approve and implement the centrally sponsored schemes in every state of the country including Rajasthan as per their special circumstances.(1)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF RURAL DEVELOPMENT (PAGE 298) BE REDUCED BY RS. 100.**

Need to establish industries in the villages according to the agriculture produce.(34)

Need to implement special plan to ensure livelihood for women in rural areas.(35)

**DR. D. RAVIKUMAR (VILUPPURAM):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF RAILWAYS (PAGE 289) BE REDUCED BY RS. 100.**

Need to run Vande Bharat Express through Villupuram and provide stoppage at the station.(91)

Need to stop Tejas Express at Villupuram.(92)

Need to develop Ulundurpet railway station.(93)

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** I beg to move:

**(TOKEN)**

**THAT THE DEMAND UNDER THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (PAGE 162) BE REDUCED BY RS. 100.**

Need to fill up all the vacancies of doctors in all government medical colleges and hospitals in the country.(23)

Need to remove doctors from the ambit of Consumers Protection Act, 1986.(24)

Need to urgently establish a Medical College in Gopalganj district of Bihar.(25)

Need to fill up vacancies of doctors in all the CGHS centres of the country.(26)

Need to upgrade sadar hospital of Gopalganj district of Bihar as a medical college and hospital.(27)

Need to fill up vacancies of doctors at AIIMS, Patna.(28)

Need to establish a trauma centre in Gopalganj district of Bihar.(29)

Need to expedite establishment of a medical college already sanctioned for Gopalganj district in Bihar.(30)

Need to ensure availability of life saving drugs in Gopalganj district of Bihar.(31)

**(TOKEN)**

**THAT THE DEMAND UNDER THE HEAD MINISTRY OF  
TOURISM (PAGE 339) BE REDUCED BY RS. 100.**

Need to develop Thawe Peeth (Temple) of Gopalganj, Bihar  
under the Swadesh Darshan Scheme.(14)

Need to develop Thawe Peeth (Temple) of Gopalganj, Bihar  
as a rural tourist place.(15)

Need to ensure release of funds sanctioned for Bihar for the  
development of tourism.(16)

**माननीय अध्यक्ष:** माननीय सदस्यगण, जैसी कि परंपरा रही है, अब मैं उन सभी कटौती प्रस्तावों को एक साथ सभा के सामने मतदान के लिए रखूंगा जिन्हें पेश किया गया माना गया है।

कटौती प्रस्ताव मतदान के लिए रखे गए और अस्वीकृत हुए।

... (व्यवधान)

**18.02 hrs**

At this stage Shri B. Manickam Tagore, Shri Anubhav Mohanty, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

**माननीय अध्यक्ष:** माननीय सदस्यगण, अब मैं मंत्रालयों/विभागों से संबंधित अनुदानों की बकाया मांगों को सभा के सामने मतदान के लिए रखूंगा।

प्रश्न यह है:

“कि अनुदानों की मांगों की सूची के स्तंभ 2 में निम्नलिखित मंत्रालयों/विभागों से संबंधित मांग संख्याओं के सामने दर्शाए गए मांग शीर्षों के संबंध में 31 मार्च 2024 को समाप्त होने वाले वर्ष में संदाय के दौरान होने वाले खर्चों की अदायगी हेतु अनुदानों की मांगों की सूची के स्तंभ 3 में दर्शायी गई राजस्व लेखा तथा पूंजी लेखा संबंधी राशियों से अनधिक संबंधित राशियां भारत की संचित निधि में से राष्ट्रपति को दी जाएं।”

1. कृषि और कृषक कल्याण मंत्रालय से संबंधित मांग संख्या 1 और 2;
2. परमाणु ऊर्जा विभाग से संबंधित मांग संख्या 3;
3. आयुष मंत्रालय से संबंधित मांग संख्या 4;
4. रसायन और उर्वरक मंत्रालय से संबंधित मांग संख्या 5 से 7;
5. नागर विमानन मंत्रालय से संबंधित मांग संख्या 8;
6. कोयला मंत्रालय से संबंधित मांग संख्या 9;
7. वाणिज्य और उद्योग मंत्रालय से संबंधित मांग संख्या 10 और 11;
8. संचार मंत्रालय से संबंधित मांग संख्या 12 और 13;

9. उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय से संबंधित मांग संख्या 14 और 15;
10. सहकारिता मंत्रालय से संबंधित मांग संख्या 16;
11. कॉरपोरेट कार्य मंत्रालय से संबंधित मांग संख्या 17;
12. संस्कृति मंत्रालय से संबंधित मांग संख्या 18;
13. रक्षा मंत्रालय से संबंधित मांग संख्या 19 से 22;
14. पूर्वोत्तर क्षेत्र विकास मंत्रालय से संबंधित मांग संख्या 23;
15. पृथ्वी विज्ञान मंत्रालय से संबंधित मांग संख्या 24;
16. शिक्षा मंत्रालय से संबंधित मांग संख्या 25 और 26;
17. इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय से संबंधित मांग संख्या 27;
18. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से संबंधित मांग संख्या 28;
19. विदेश मंत्रालय से संबंधित मांग संख्या 29;
20. वित्त मंत्रालय से संबंधित मांग संख्या 30 से 38, 41 और 42;
21. मत्स्यपालन, पशुपालन और डेयरी मंत्रालय से संबंधित मांग संख्या 43 और 44;
22. खाद्य प्रसंस्करण उद्योग मंत्रालय से संबंधित मांग संख्या 45;
23. स्वास्थ्य और परिवार कल्याण मंत्रालय से संबंधित मांग संख्या 46 और 47;
24. भारी उद्योग मंत्रालय से संबंधित मांग संख्या 48;
25. गृह मंत्रालय से संबंधित मांग संख्या 49 से 59;
- (26) आवास और शहरी कार्य मंत्रालय से संबंधित मांग संख्या 60;
- (27) सूचना तथा प्रसारण मंत्रालय से संबंधित मांग संख्या 61;
- (28) जल शक्ति मंत्रालय से संबंधित मांग संख्या 62 और 63;
- (29) श्रम और रोजगार मंत्रालय से संबंधित मांग संख्या 64;
- (30) विधि और न्याय मंत्रालय से संबंधित मांग संख्या 65 और 66;

- (31) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित मांग संख्या 68;
- (32) खान मंत्रालय से संबंधित मांग संख्या 69;
- (33) अल्पसंख्यक कार्य मंत्रालय से संबंधित मांग संख्या 70;
- (34) नवीन तथा नवीकरणीय ऊर्जा मंत्रालय से संबंधित मांग संख्या 71;
- (35) पंचायती राज मंत्रालय से संबंधित मांग संख्या 72;
- (36) संसदीय कार्य मंत्रालय से संबंधित मांग संख्या 73;
- (37) कार्मिक, लोक शिकायत और पेंशन मंत्रालय से संबंधित मांग संख्या 74;
- (38) पेट्रोलियम और प्राकृतिक गैस मंत्रालय से संबंधित मांग संख्या 76;
- (39) योजना मंत्रालय से संबंधित मांग संख्या 77;
- (40) पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय से संबंधित मांग संख्या 78;
- (41) विद्युत मंत्रालय से संबंधित मांग संख्या 79;
- (42) लोक सभा से संबंधित मांग संख्या 81;
- (43) राज्य सभा से संबंधित मांग संख्या 82;
- (44) उप-राष्ट्रपति का सचिवालय से संबंधित मांग संख्या 83;
- (45) रेल मंत्रालय से संबंधित मांग संख्या 85;
- (46) सड़क परिवहन और राजमार्ग मंत्रालय से संबंधित मांग संख्या 86;
- (47) ग्रामीण विकास मंत्रालय से संबंधित मांग संख्या 87 और 88;
- (48) विज्ञान और प्रौद्योगिकी मंत्रालय से संबंधित मांग संख्या 89 से 91;
- (49) कौशल विकास और उद्यमशीलता मंत्रालय से संबंधित मांग संख्या 92,
- (50) सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित मांग संख्या 93 और 94;
- (51) अंतरिक्ष विभाग से संबंधित मांग संबंधित मांग संख्या 95;
- (52) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय से संबंधित मांग संख्या 96,
- (53) इस्पात मंत्रालय से संबंधित मांग संख्या 97;

- (54) वस्त्र मंत्रालय से संबंधित मांग संख्या 98;
- (55) पर्यटन मंत्रालय से संबंधित मांग संख्या 99;
- (56) जनजातीय कार्य मंत्रालय से संबंधित मांग संख्या 100;
- (57) महिला और बाल विकास मंत्रालय से संबंधित मांग संख्या 101; और
- (58) युवा मामले और खेल मंत्रालय से संबंधित मांग संख्या 102;

**लोक सभा LOK SABHA**

सदन की स्वीकृति के लिए प्रस्तुत की जाने वाली वर्ष 2023-2024 के केंद्रीय बजट की अनुदानों की मांगों की सूची  
 (..... के लिए कार्य सूची के अनुसार)  
 List of Demands for Grants of Union Budget for 2023-2024 to be submitted to the Vote of the House Lok Sabha  
 (Vide List of Business for .....)

मांग संख्या और शीर्षक No. and Title of the Demand <i>Number of Demand and Name of Demand</i>		सदन की स्वीकृति के लिए प्रस्तुत की जाने वाली अनुदानों की मांगों की राशि Amount of Demand for Grant to be submitted to the Vote of the House <i>the House</i>	
1	2	3	
		रकमस्स ₹	मूली ₹
कृषि, एवं कृषक कल्याण मंत्रालय	Ministry of Agriculture and Farmers Welfare		
1 कृषि एवं कृषक कल्याण विभाग	1 Department of Agriculture and Farmers Welfare	115489,37,00,000	42,42,00,000
2 कृषि अनुसंधान तथा शिक्षा विभाग	2 Department of Agricultural Research and Education	9493,59,00,000	10,41,00,000
परमाणु ऊर्जा विभाग	Department of Atomic Energy		
3 परमाणु ऊर्जा	3 Atomic Energy	17478,46,00,000	17783,03,00,000
आयुष मंत्रालय	Ministry of AYUSH		
4 आयुष मंत्रालय	4 Ministry of Ayush	3641,56,00,000	5,94,00,000
रसायन और उर्वरक मंत्रालय	Ministry of Chemicals and Fertilisers		
5 रसायन और पेट्रो रसायन विभाग	5 Department of Chemicals and Petrochemicals	172,55,00,000	90,00,000
6 उर्वरक विभाग	6 Department of Fertilisers	179125,79,00,000	2,69,00,000
7 भेषज विभाग	7 Department of Pharmaceuticals	3158,87,00,000	1,19,00,000
नागर विमानन मंत्रालय	Ministry of Civil Aviation		
8 नागर विमानन मंत्रालय	8 Ministry of Civil Aviation	3026,70,00,000	36,66,00,000
कोयला मंत्रालय	Ministry of Coal		
9 कोयला मंत्रालय	9 Ministry of Coal	640,77,00,000	1,55,00,000
वाणिज्य और उद्योग मंत्रालय	Ministry of Commerce and Industry		
10 वाणिज्य विभाग	10 Department of Commerce	5215,93,00,000	38,15,00,000
11 उद्योग और आंतरिक व्यापार संवर्धन विभाग	11 Department for Promotion of Industry and Internal Trade	6548,93,00,000	1651,70,00,000
संचार मंत्रालय	Ministry of Communications		
12 डाक विभाग	12 Department of Posts	39153,26,00,000	1396,95,00,000
13 दूरसंचार विभाग	13 Department of Telecommunications	41461,43,00,000	66691,82,00,000
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय	Ministry of Consumer Affairs, Food and Public Distribution		
14 उपभोक्ता मामले विभाग	14 Department of Consumer Affairs	259,59,00,000	28,07,00,000
15 खाद्य और सार्वजनिक वितरण विभाग	15 Department of Food and Public Distribution	205363,57,00,000	25150,37,00,000
सहकारिता मंत्रालय	Ministry of Cooperation		
16 सहकारिता मंत्रालय	16 Ministry of Cooperation	1149,38,00,000	1,00,00,000
कारपोरेट कार्य मंत्रालय	Ministry of Corporate Affairs		
17 कारपोरेट कार्य मंत्रालय	17 Ministry of Corporate Affairs	734,19,00,000	42,00,00,000
संस्कृति मंत्रालय	Ministry of Culture		
18 संस्कृति मंत्रालय	18 Ministry of Culture	3114,25,00,000	285,40,00,000
रक्षा मंत्रालय	Ministry of Defence		
19 रक्षा मंत्रालय (सिविल)	19 Ministry of Defence (Civil)	37068,72,00,000	8829,79,00,000
20 रक्षा सेवा (रजस्व)	20 Defence Services (Revenue)	276931,99,00,000	...
21 रक्षा सेवाओं पर पूंजीगत व्यय	21 Capital Outlay on Defence Services	...	162484,58,00,000
22 रक्षा पेंशन	22 Defence Pensions	138203,12,00,000	...
पूर्वोत्तर क्षेत्र विकास मंत्रालय	Ministry of Development of North Eastern Region		
23 पूर्वोत्तर क्षेत्र विकास मंत्रालय	23 Ministry of Development of North Eastern Region	1798,75,00,000	4093,25,00,000
पृथ्वी विज्ञान मंत्रालय	Ministry of Earth Sciences		
24 पृथ्वी विज्ञान मंत्रालय	24 Ministry of Earth Sciences	2650,57,00,000	673,81,00,000
शिक्षा मंत्रालय	Ministry of Education		
25 स्कूली शिक्षा और साक्षरता विभाग	25 Department of School Education and Literacy	104804,30,00,000	55,00,000
26 उच्चतर शिक्षा विभाग	26 Department of Higher Education	50082,10,00,000	12,52,00,000
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय	Ministry of Electronics and Information Technology		
27 इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय	27 Ministry of Electronics and Information Technology	16180,36,00,000	368,68,00,000
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	Ministry of Environment, Forests and Climate Change		
28 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	28 Ministry of Environment, Forests and Climate Change	3576,27,00,000	145,38,00,000



1	2	3	
		रकमस्व Revenue	फंडी Capital
		₹	₹
विदेश मंत्रालय	Ministry of External Affairs		
29 विदेश मंत्रालय	29 Ministry of External Affairs	16534,76,00,000	1520,21,00,000
वित्त मंत्रालय	Ministry of Finance		
30 आर्थिक कार्य विभाग	30 Department of Economic Affairs	6909,09,00,000	8227,45,00,000
31 व्यय विभाग	31 Department of Expenditure	389,26,00,000	128,08,00,000
32 वित्तीय सेवा विभाग	32 Department of Financial Services	1112,35,00,000	262,31,00,000
33 लोक संप्रदाय विभाग	33 Department of Public Enterprises	32,15,00,000	90,00,000
34 निवेश और लोक परिसंपत्ति प्रबंधन विभाग (डीआईएमएएम)	34 Department of Investment and Public Asset Management (DIPAM)	93,46,00,000	1,46,00,000
35 राजस्व विभाग	35 Department of Revenue	189707,53,00,000	119,84,00,000
36 प्रत्यक्ष कर	36 Direct Taxes	8282,87,00,000	1610,00,00,000
37 अत्यत्य कर	37 Indirect Taxes	36305,58,00,000	2205,00,00,000
38 भारतीय लेखा परीक्षा और लेखा विभाग	38 Indian Audit and Accounts Department	5776,60,00,000	142,76,00,000
41 पेंशन	41 Pensions	72301,00,00,000	...
42 राज्यों को अंतरण	42 Transfers to States	39340,01,00,000	128000,02,00,000
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय	Ministry of Fisheries, Animal Husbandry and Dairying		
43 मत्स्यपालन विभाग	43 Department of Fisheries	2228,37,00,000	20,40,00,000
44 पशुपालन और डेयरी कार्य विभाग	44 Department of Animal Husbandry and Dairying	4649,09,00,000	38,76,00,000
खाद्य प्रसंस्करण उद्योग मंत्रालय	Ministry of Food Processing Industries		
45 खाद्य प्रसंस्करण उद्योग मंत्रालय	45 Ministry of Food Processing Industries	3285,19,00,000	2,46,00,000
स्वास्थ्य और परिवार कल्याण मंत्रालय	Ministry of Health and Family Welfare		
46 स्वास्थ्य एवं परिवार कल्याण विभाग	46 Department of Health and Family Welfare	99382,66,00,000	5300,34,00,000
47 स्वास्थ्य अनुसंधान विभाग	47 Department of Health Research	2979,20,00,000	80,00,000
भारी उद्योग मंत्रालय	Ministry of Heavy Industries		
48 भारी उद्योग विभाग	48 Ministry of Heavy Industries	6145,32,00,000	26,31,00,000
गृह मंत्रालय	Ministry of Home Affairs		
49 गृह मंत्रालय	49 Ministry of Home Affairs	5472,44,00,000	428,87,00,000
50 मंत्रिमंडल	50 Cabinet	969,18,00,000	289,50,00,000
51 पुलिस	51 Police	117774,96,00,000	11839,30,00,000
52 अण्डमान और निकोबार द्वीप समूह	52 Andaman and Nicobar Islands	5541,95,00,000	505,18,00,000
53 चंडीगढ़	53 Chandigarh	4920,26,00,000	672,03,00,000
54 दादरा और नगर हवेली तथा दमन एवं दीव	54 Dadra and Nagar Haveli and Daman and Diu	1533,86,00,000	948,14,00,000
55 लद्दाख	55 Ladakh	2818,33,00,000	3149,92,00,000
56 लक्षद्वीप	56 Lakshadweep	1136,02,00,000	285,48,00,000
57 दिल्ली को अंतरण	57 Transfers to Delhi	1168,00,00,000	1,00,000
58 जम्मू और कश्मीर को अंतरण	58 Transfers to Jammu and Kashmir	35581,44,00,000	...
59 पुदुचेरी को अंतरण	59 Transfers to Puducherry	3117,76,00,000	1,00,000
आवास और शहरी कार्य मंत्रालय	Ministry of Housing and Urban Affairs		
60 आवास और शहरी कार्य मंत्रालय	60 Ministry of Housing and Urban Affairs	50474,60,00,000	29568,05,00,000
सूचना तथा प्रसारण मंत्रालय	Ministry of Information and Broadcasting		
61 सूचना तथा प्रसारण मंत्रालय	61 Ministry of Information and Broadcasting	4661,16,00,000	30,84,00,000
जल शक्ति मंत्रालय	Ministry of Jal Shakti		
62 जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	62 Department of Water Resources, River Development and Ganga Rejuvenation	19738,21,00,000	380,48,00,000
63 पेयजल एवं स्वच्छता विभाग	63 Department of Drinking Water and Sanitation	77221,80,00,000	1,20,00,000
श्रम और रोजगार मंत्रालय	Ministry of Labour and Employment		
64 श्रम और रोजगार मंत्रालय	64 Ministry of Labour and Employment	13183,86,00,000	37,87,00,000
विधि और न्याय मंत्रालय	Ministry of Law and Justice		
65 विधि और न्याय	65 Law and Justice	2230,65,00,000	1944,78,00,000
66 निर्वाचन आयोग	66 Election Commission	312,00,00,000	28,00,00,000
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	Ministry of Micro, Small and Medium Enterprises		
68 सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	68 Ministry of Micro, Small and Medium Enterprises	21543,43,00,000	594,52,00,000
खान मंत्रालय	Ministry of Mines		
69 खान मंत्रालय	69 Ministry of Mines	2234,48,00,000	77,12,00,000
अल्पसंख्यक कार्य मंत्रालय	Ministry of Minority Affairs		
70 अल्पसंख्यक कार्य मंत्रालय	70 Ministry of Minority Affairs	3032,60,00,000	65,00,00,000
नवीन तथा नवीकरणीय ऊर्जा मंत्रालय	Ministry of New and Renewable Energy		
71 नवीन तथा नवीकरणीय ऊर्जा मंत्रालय	71 Ministry of New and Renewable Energy	17717,81,00,000	11,65,00,000

1	2	3	4
		सकल Revenue	पूँजी Capital
		₹	₹
पंचायती राज मंत्रालय	Ministry of Panchayati Raj		
72 पंचायती राज मंत्रालय	72 Ministry of Panchayati Raj	993,27,00,000	23,15,00,000
संसदीय कार्य मंत्रालय	Ministry of Parliamentary Affairs		
73 संसदीय कार्य मंत्रालय	73 Ministry of Parliamentary Affairs	59,00,00,000	4,00,00,000
कार्मिक, लोक शिकायत और पेंशन मंत्रालय	Ministry of Personnel, Public Grievances and Pensions		
74 कार्मिक, लोक शिकायत एवं पेंशन मंत्रालय	74 Ministry of Personnel, Public Grievances and Pensions	19,10,19,00,000	202,55,00,000
पेट्रोलियम और प्राकृतिक गैस मंत्रालय	Ministry of Petroleum and Natural Gas		
76 पेट्रोलियम और प्राकृतिक गैस मंत्रालय	76 Ministry of Petroleum and Natural Gas	5,498,74,00,000	35,508,98,00,000
योजना मंत्रालय	Ministry of Planning		
77 योजना मंत्रालय	77 Ministry of Planning	805,73,00,000	18,66,00,000
पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय	Ministry of Ports, Shipping and Waterways		
78 पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय	78 Ministry of Ports, Shipping and Waterways	1,530,53,00,000	1,198,21,00,000
विद्युत मंत्रालय	Ministry of Power		
79 विद्युत मंत्रालय	79 Ministry of Power	2,179,45,20,000	16,80,00,000
राष्ट्रपति, संसद, संघ लोक सेवा आयोग और उपराष्ट्रपति का सचिवालय	The President, Parliament, Union Public Service Commission and the Secretariat of the Vice President		
81 लोक सभा	81 Lok Sabha	785,41,00,000	35,49,00,000
82 राज्य सभा	82 Rajya Sabha	472,31,00,000	10,06,00,000
83 उप-राष्ट्रपति का सचिवालय	83 Secretariat of the Vice-President	9,10,00,000	21,00,000
रेल मंत्रालय	Ministry of Railways		
85 रेल मंत्रालय	85 Ministry of Railways	3,205,67,42,00,000	4,40,409,78,00,000
सड़क परिवहन और राजमार्ग मंत्रालय	Ministry of Road Transport and Highways		
86 सड़क परिवहन और राजमार्ग मंत्रालय	86 Ministry of Road Transport and Highways	2,352,8,23,00,000	3,21,293,78,00,000
ग्रामीण विकास मंत्रालय	Ministry of Rural Development		
87 ग्रामीण विकास विभाग	87 Department of Rural Development	2,365,41,48,00,000	3,52,00,000
88 भूमि संसाधन विभाग	88 Department of Land Resources	2,417,97,00,000	1,26,00,000
विज्ञान और प्रौद्योगिकी मंत्रालय	Ministry of Science and Technology		
89 विज्ञान और प्रौद्योगिकी विभाग	89 Department of Science and Technology	7,843,95,00,000	88,30,00,000
90 जैव प्रौद्योगिकी विभाग	90 Department of Biotechnology	2,683,86,00,000	
91 वैज्ञानिक और औद्योगिक अनुसंधान विभाग	91 Department of Scientific and Industrial Research	5,737,05,00,000	9,46,00,000
कौशल विकास और उद्यमशीलता मंत्रालय	Ministry of Skill Development and Entrepreneurship		
92 कौशल विकास और उद्यमशीलता मंत्रालय	92 Ministry of Skill Development and Entrepreneurship	3,418,07,00,000	99,24,00,000
सामाजिक न्याय और अधिकारिता मंत्रालय	Ministry of Social Justice and Empowerment		
93 सामाजिक न्याय और अधिकारिता विभाग	93 Department of Social Justice and Empowerment	1,311,7,11,00,000	1,40,05,00,000
94 दिव्यांगजन सशक्तिकरण विभाग	94 Department of Empowerment of Persons with Disabilities	1,224,09,00,000	1,06,00,000
अंतरिक्ष विभाग	Department of Space		
95 अंतरिक्ष विभाग	95 Department of Space	6,186,50,00,000	63,56,41,00,000
सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय	Ministry of Statistics and Programme Implementation		
96 सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय	96 Ministry of Statistics and Programme Implementation	5,409,92,00,000	33,48,00,000
इस्पात मंत्रालय	Ministry of Steel		
97 इस्पात मंत्रालय	97 Ministry of Steel	67,98,00,000	2,17,00,000
वस्त्र मंत्रालय	Ministry of Textiles		
98 वस्त्र मंत्रालय	98 Ministry of Textiles	4,362,53,00,000	26,81,00,000
पर्यटन मंत्रालय	Ministry of Tourism		
99 पर्यटन मंत्रालय	99 Ministry of Tourism	2,400,00,00,000	
जनजातीय कार्य मंत्रालय	Ministry of Tribal Affairs		
100 जनजातीय कार्य मंत्रालय	100 Ministry of Tribal Affairs	7,509,04,00,000	46,93,00,000
महिला और बाल विकास मंत्रालय	Ministry of Women and Child Development		
101 महिला और बाल विकास मंत्रालय	101 Ministry of Women and Child Development	2,594,67,00,000	5,08,00,000
युवा मामले और खेल मंत्रालय	Ministry of Youth Affairs and Sports		
102 युवा मामले और खेल मंत्रालय	102 Ministry of Youth Affairs and Sports	3,389,56,00,000	7,76,00,000
जोड़ राजस्व / पूँजी	TOTAL REVENUE / CAPITAL	28,70,572,89,00,000	1,29,38,37,06,00,000

उत्पाद वस्तुओं के

माननीय अध्यक्ष : माननीय सदस्यगण, आप सभी कृपया अपनी-अपनी जीएल पर जाइए।  
 यह अच्छी परम्परा नहीं है।

(अवगत)

**18.09 hrs**

**APPROPRIATION BILL, 2023\***

**माननीय अध्यक्ष:** आइटम नंबर – 23, माननीय वित्त मंत्री जी ।

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS**

**(SHRIMATI NIRMALA SITHARAMAN):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24.

**माननीय अध्यक्ष:** प्रश्न यह है:

“कि वित्तीय वर्ष 2023-2024 की सेवाओं के लिए भारत की संचित निधि में से कतिपय राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।”

प्रस्ताव स्वीकृत हुआ ।

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I introduce<sup>#</sup> the Bill.

**माननीय अध्यक्ष:** आइटम नंबर - 24, माननीय वित्त मंत्री जी ।

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I beg to move:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24, be taken into consideration.”

---

\* Published in the Gazette of India, Extraordinary, Part-II Section 2 dated 23.3.2023

# Introduced with the recommendation of the President .

**माननीय अध्यक्ष:** प्रश्न यह है:

“कि वित्तीय वर्ष 2023-2024 की सेवाओं के लिए भारत की संचित निधि में से कतिपय राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

**माननीय अध्यक्ष:** अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है :

‘कि खंड 2 से 4 विधेयक का अंग बने।’

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 4 विधेयक में जोड़ दिये गये।

अनुसूची विधेयक में जोड़ दी गई।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिये गये।

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I beg to move:

“That the Bill be passed.”

**माननीय अध्यक्ष:** प्रश्न यह है :

‘कि विधेयक पारित किया जाए।’

प्रस्ताव स्वीकृत हुआ।

**माननीय अध्यक्ष** : सभा की कार्यवाही शुक्रवार, दिनांक 24 मार्च, 2023 को प्रातः ग्यारह बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

**18.09 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on  
Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)*

---

**INTERNET**

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

<http://www.parliamentofindia.nic.in>

<http://www.loksabha.nic.in>

**LIVE TELECAST OF PROCEEDINGS OF LOK SABHA**

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

---

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business  
in Lok Sabha (Sixteenth Edition)

---

